

Ratified

RATIFIED MINUTES OF MEETING NO.12/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 02.09.2014

Please note:-

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 12/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 02.09.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:14.10.2014



Decision : The Committee noted that the firm's reply dated 10.06.2014 has been sent to DHI on 20.6.2014 for examination & comments followed by reminder dated 29.8.2014 and decided to wait for their comments. Case is deferred to 14.10.2014.

2	Case No.: 10/8/80-ALC2/2013	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:14.10.2014

Decision :The Committee decided to ask firm to furnish information as per DC(MSME) UO Note no. 30(111)/ 14-ME dated 02.09.2014 (Copy of the said communication to be forwarded to firm). Case is deferred to 14.10.2014.

3	Case No.: 11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:14.10.2014

Decision : The Committee decided to ask the firm to provide the details of past similar Advance Authorisation number and weight of export product and import item as per the recommendation of Technical Authority, DHI present in the meeting . Case is deferred to 14.10.2014.

4	Case No.: 2/11/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:14.10.2014

Decision :The Committee noted that the firm's reply dated 19.06.2014 has been sent to DHI on 01.9.2014 for examination & comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

5	Case No.: 15/13/80-ALC2/2013	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:14.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 22.08.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

6	Case No.: 8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date: 14.10.2014
Decision : The Committee decided to ask firm to furnish information as per DHI UO Note no. 3(83)/13-TSW(B) dated 09.07.2014 (Copy of the said communication to be forwarded alongwith DHI letter dated 29.11.2013 to firm). Case is deferred to 14.10.2014.			

Case No.:16/23/80-ALC2/2013	Party Name:TIL LIMITED	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
7 HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date: 14.10.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.			

Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
8 HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date: 14.10.2014
Decision : The Committee noted that the firm's reply dated 28.8.2014 has been forwarded to DHI on 01.9.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.			

Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
9 HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date: 14.10.2014
Decision : The Committee noted that the firm's reply dated 28.8.2014 has been forwarded to DHI on 01.9.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.			

Case No.:68/3/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date: 14.10.2014
10 Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and final reminder dated 22.08.2014. The Committee further noted that the firm has not furnished their reply and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.Case is deferred to 14.10.2014.			


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Case No.: 26/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File 11 :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:14.10.2014

Decision :The Committee noted that the firm's reply has been forwarded to DHI on 26.5.2014 for examination & comments followed by reminder dated 18.7.2014 and decided to remind DHI again for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 19/3/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00030/AM15/	RLA File :05/24/040/00274/AM14/	Lic.No/Date:0510371213 18.11.2013	Defer Date:14.10.2014

12 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 15.05.2014 followed by a reminder dated 18.07.2014 and final reminder dated 22.08.2014. The Committee further noted that the firm has not furnished their reply and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 67/12/80-ALC2/2014	Party Name: TITAN INDUSTRIES LIMITED,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File 13 :01/80/050/00316/AM15/	RLA File :07/21/040/00660/AM14/	Lic.No/Date:0710099762 19.11.2013	

Decision :The Committee decided to ratify norms as per GN-4 for Engineering Products on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/13 dated 02.09.2014.

RLA may take necessary action accordingly.

Case No.: 50/23/80-ALC2/2013	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	

14 **Decision :** The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/14 dated 02.09.2014 which are as under:-

1. Net weights of 104.44 MT & 120.6 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 8091 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 472 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap.



5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 235800 Kgs. & 42750 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 23820 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 8200 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 2000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

Case No.: 44/3/80-ALC2/2014		Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
15	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:14.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by a reminder dated 22.08.2014, e-mail dated 01.9.2014 and decided to wait for their reply. Case is deferred to 14.10.2014.

Case No.: 39/23/80-ALC2/2013		Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
16	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DEIT on 30.1.2014 for examination & comments followed by reminder dated 09.4.2014 & 18.07.2014 and decided to wait for DEIT comments. Case is deferred to 14.10.2014.

Case No.: 1/20/80-ALC2/2013		Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
17	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:14.10.2014

Decision :The Committee noted that the hard copy of firm's application has not been received and RA, Dehradun has been requested for forwarding the hard copy of firm's application for further processing of the case on 17.01.2014 followed by reminder dated 09.4.2014, 06.06.2014 and 22.08.2014. Case is deferred to 14.10.2014.

Case No.: 23/23/80-ALC2/2013		Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
18	HQ File	RLA File	Lic.No/Date:3110061381	Defer

:01/80/050/00449/AM14/

:31/83/040/00105/AM14/

05.12.2013

Date:14.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 13.03.2014 given by C&PC directly followed by DGFT reminder alongwith aforesaid C&PC deficiency letter on 03.6.2014, final reminder dated 16.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has not furnished their reply and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.:17/3/80-ALC2/2014

Party Name:NIRMA LIMITED

Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Deferred

19 **HQ File**
:01/80/050/00028/AM15/

RLA File
:08/24/040/00377/AM14/

Lic.No/Date:0810126969
09.12.2013

Defer
Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 24.4.2014 followed by reminders, dated 30.05.2014 (alongwith firm's application), 18.7.2014 and decided to remind C&PC for expediting their comments. Case is deferred to 14.10.2014.

Case No.:18/3/80-ALC2/2014

Party Name:NIRMA LIMITED

Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Deferred

20 **HQ File**
:01/80/050/00029/AM15/

RLA File
:08/24/040/00376/AM14/

Lic.No/Date:0810126970
09.12.2013

Defer
Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 24.4.2014 followed by reminders, dated 30.05.2014 (alongwith firm's application), 18.7.2014 and decided to remind C&PC for expediting their comments. Case is deferred to 14.10.2014.

Case No.:24/23/80-ALC2/2013

Party Name:BHARAT HEAVY
ELECTRICALS LIMITED

Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Deferred

21 **HQ File**
:01/80/050/00450/AM14/

RLA File
:04/24/040/00181/AM14/

Lic.No/Date:0410152825
11.12.2013

Defer
Date:14.10.2014

Decision :The Committee noted that the firm's reply has been sent to DHI on 27.8.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

Case No.:24/3/80-ALC2/2014

Party Name:ROSSELL INDIA
LIMITED,

Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Deferred

22 **HQ File**
:01/80/050/00035/AM15/

RLA File
:07/24/040/00263/AM14/

Lic.No/Date:0710100433
11.12.2013

Defer
Date:14.10.2014

Decision :The Committee noted that the firm's reply dated 25.7.2014 has been sent to DEIT on 08.8.2014 for examination and comments and decided to remind DEIT for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 3/6/80-ALC2/2014	Party Name: SHRENO LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Closed
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HQ File :01/80/050/00136/AM15/	RLA File :34/24/040/00230/AM14/	Lic.No/Date:3410038721 13.12.2013
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23 **Decision :**The Committee noted that the firm has informed that they have obtained the subject AA on net to net basis in line with General Note 4 for Engineering Products, vide their letter dated 13.8.2014 and decided to close the case.

RA may take necessary action accordingly.

Case No.: 3/23/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:14.10.2014
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24 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by a reminder dated 22.08.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 25/23/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:14.10.2014
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25 **Decision :**The Committee noted that the firm's reply received through e-mail dated 14.7.2014 has been sent to DHI on 18.7.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	Defer Date:14.10.2014
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26 **Decision :** The Committee noted that the firm's application has been sent to DEIT on 24.4.2014 for examination and comments followed by reminder dated 18.7.2014 to them. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 24.04.2014 followed by reminder dated 18.7.2014, has not been received till date and decided the following:

- (i) to remind DEIT for expediting their comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 14.10.2014.



Case No.: 28/3/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date:0310762929 23.12.2013	Defer Date:14.10.2014

- 27 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 given by DEIT directly followed by DGFT reminder dated 16.6.2014 and final reminder dated 22.08.2014. The Committee further noted that the firm has not furnished their reply and decided to wait for further 15 days for the reply of firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 27/3/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Rejected
HQ File :01/80/050/00038/AM15/	RLA File :03/95/040/00659/AM14/	Lic.No/Date:0310763389 26.12.2013	

- 28 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 given by DEIT directly followed by reminder dated 06.06.2014, final reminder dated 17.07.2014 and after that decided to wait for 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

Case No.: 5/3/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:14.10.2014

Decision :The Committee noted that the firm's reply dated 14.7.2014 has been sent to DHI on 21.7.2014 for examination and comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 7/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00018/AM15/	RLA File :02/24/040/00171/AM14/	Lic.No/Date:0210198498 06.01.2014	Defer Date:14.10.2014

- 30 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.



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| 31 | Case No.:8/3/80-ALC2/2014
HQ File
:01/80/050/00019/AM15/ | Party Name:TATA HITACHI
CONSTRUCTION
MACHINERY CO. LTD,
RLA File
:02/24/040/00170/AM14/ | Meet No/Date:12/80-
ALC2/2014
02.09.2014
Lic.No/Date:0210198490
06.01.2014 | Status:
Deferred
Defer
Date:14.10.2014 |
| Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014. | | | | |
| 32 | Case No.:9/3/80-ALC2/2014
HQ File
:01/80/050/00020/AM15/ | Party Name:TATA HITACHI
CONSTRUCTION
MACHINERY CO. LTD,
RLA File
:02/24/040/00168/AM14/ | Meet No/Date:12/80-
ALC2/2014
02.09.2014
Lic.No/Date:0210198493
06.01.2014 | Status:
Deferred
Defer
Date:14.10.2014 |
| Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014. | | | | |
| 33 | Case No.:32/3/80-ALC2/2014
HQ File
:01/80/050/00043/AM15/ | Party Name:POWERWIND
LIMITED
RLA File
:05/24/040/00344/AM14/ | Meet No/Date:12/80-
ALC2/2014
02.09.2014
Lic.No/Date:0510375759
09.01.2014 | Status:
Deferred
Defer
Date:14.10.2014 |
| Decision : The Committee noted that firm application has been sent to C&PC on 18.07.2014 for examination and comments and the comments of C&PC has not been received till date . The Committee decided to send reminder to the C&PC for expediting their comments. Case is deferred to 14.10.2014. | | | | |
| 34 | Case No.:10/3/80-ALC2/2014
HQ File
:01/80/050/00021/AM15/ | Party Name:TATA HITACHI
CONSTRUCTION
MACHINERY CO. LTD,
RLA File
:02/24/040/00178/AM14/ | Meet No/Date:12/80-
ALC2/2014
02.09.2014
Lic.No/Date:0210198878
16.01.2014 | Status:
Deferred
Defer
Date:14.10.2014 |
| Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014. | | | | |
| 35 | Case No.:12/3/80-ALC2/2014 | Party Name:HITAISHI KK
MANUFACTURING | Meet No/Date:12/80-
ALC2/2014 | Status:
Deferred |

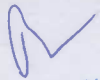


	COMPANY PRIVATE LIMITED,	02.09.2014	
HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:14.10.2014
Decision : The Committee decided to ask firm to furnish information as per DC(MSME) U.O. note no. 30(110)/2014-ME dated 02.9.2014 (Copy of the said communication to be forwarded to firm). Case is deferred to 14.10.2014.			

Case No.: 39/12/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00288/AM15/	RLA File :05/24/040/00422/AM14/	Lic.No/Date:0510378497 06.02.2014	Defer Date:14.10.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 25.8.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 but it has not been received till date and decided the following: (i) to wait for C&PC comments; (ii) to remind firm for furnishing their reply. Case is deferred to 14.10.2014.			

Case No.: 34/3/80-ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00045/AM15/	RLA File :08/24/040/00486/AM14/	Lic.No/Date:0810128805 11.02.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/37 dated 02.09.2014 which are as under:- 1. Net Fabricated weight of 646.8 MT may be specified with the quantity of export products at Sl. No. 1. 2. Export items to contain 273.14 MT of Carbon Steel Plates. 3. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 300.454 MT as 1.10 Kgs./Kg. content in the export products taking clue from SION C-1808. RLA may take necessary action accordingly.			

Case No.: 35/3/80-ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00046/AM15/	RLA File :08/24/040/00490/AM14/	Lic.No/Date:0810128806 11.02.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/38 dated 02.09.2014 which are as under:-			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

1. Net Fabricated weights of 984.18 MT & 201.86 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Weight of import items at Sl. No. 1, 2 & 3 may be specified as 213.672 MT, 23.888 MT and 61.152 MT respectively.
3. Import items at Sl. No. 1, 2 & 3 may be allowed on net to net basis with accountability clause.
4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 169.922 MT as 1.05 Kgs./Kg. content in the export products at Sl. No. 1.

RLA may take necessary action accordingly.

Case No.: 3/26/80-ALC2/2013	Party Name: ALPINE COILS LLP	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:14.10.2014

39 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by a reminder dated 03.06.2014. The Committee also noted that firm has sought 45 days time for furnishing their reply but they have not furnished their reply and another reminder dated 18.7.2014 (followed by e-mail message on 22.7.2014) has been sent to the firm and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 39/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00050/AM15/	RLA File :02/24/040/00199/AM14/	Lic.No/Date:0210200159 18.02.2014	Defer Date:14.10.2014

40 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 65/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/	Lic.No/Date:1710005700 18.02.2014	Defer Date:14.10.2014

41 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with



direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 66/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	Defer Date:14.10.2014

42 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 67/3/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	Defer Date:14.10.2014

43 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by a reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 62/3/80-ALC2/2014	Party Name: SANSERA ENGINEERING PVT.LTD.,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Closed
HQ File :01/80/050/00073/AM15/	RLA File :07/24/040/00326/AM14/	Lic.No/Date:0710102245 19.02.2014	

44 **Decision** :The Committee noted that the firm has informed that they have submitted the unutilised subject AA to RA, Bangalore and the same has been cancelled by RA, Bangalore, vide their letter dated 23.7.2014. The Committee decided to close the case.

RA may take necessary action accordingly.

Case No.: 4/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00570/AM14/	RLA File :05/23/040/00483/AM14/	Lic.No/Date:0510380001 21.02.2014	Defer Date:14.10.2014

45 **Decision** :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has earlier sought one month time for furnishing their reply, vide their letter dated 07.07.2014 which was already over and decided to send final reminder to the firm for

expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 5/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	Defer Date:14.10.2014

46 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has earlier sought one month time for furnishing their reply, vide their letter dated 07.07.2014 which was already over and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 6/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	Defer Date:14.10.2014

47 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has earlier sought one month time for furnishing their reply, vide their letter dated 07.07.2014 which was already over and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 7/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	Defer Date:14.10.2014

48 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has earlier sought one month time for furnishing their reply, vide their letter dated 07.07.2014 which was already over and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

49 Case No.: 8/26/80-ALC2/2013	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014	Status: Deferred
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02.09.2014

HQ File :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	Defer Date:14.10.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 and e-mail message on 21.7.2014. The Committee further noted that the firm has earlier sought one month time for furnishing their reply, vide their letter dated 07.07.2014 which was already over and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

Case No.: 46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
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50 HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:14.10.2014
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Decision :The Committee noted that firm has sought time for furnishing the requisite document/reply vide their letter No. BOTIL/5336/0510380277/CS dated 04.08.2014 and decided to grant them time for the aforesaid. Case is deferred to 14.10.2014.

Case No.: 4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
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51 HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:14.10.2014
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Decision :The Committee noted that the firm's application has been sent to C&PC on 16.4.2014 for examination and comments followed by reminder dated 03.06.2014 and decided to remind C&PC for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 50/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
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52 HQ File :01/80/050/00061/AM15/	RLA File :05/23/040/00497/AM14/	Lic.No/Date:0510380464 27.02.2014	Defer Date:14.10.2014
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Decision :The Committee noted that the firm's reply dated 31.07.2014 has been sent to MSME on 11.8.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

Case No.: 51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
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53 HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:14.10.2014
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Decision :The Committee noted that the firm's reply dated 24.07.2014 has been sent to MSME on 11.8.2014 for examination & comments and decided to remind MSME for expediting their

comments. Case is deferred to 14.10.2014.

54	Case No.:3/3/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00014/AM15/	RLA File :07/24/040/00347/AM14/	Lic.No/Date:0710102484 28.02.2014	Defer Date:14.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 22.08.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.

55	Case No.:43/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00054/AM15/	RLA File :05/23/040/00495/AM14/	Lic.No/Date:0510380537 28.02.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's reply dated 31.07.2014 has been sent to MSME on 11.8.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

56	Case No.:1/26/80-ALC2/2013	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 04.6.2014 for examination & comments followed by reminder 22.8.2014 and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

57	Case No.:14/3/80-ALC2/2014	Party Name:BANGALORE VALVES PVT. LTD.,	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:14.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 22.08.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

58	Case No.:30/3/80-ALC2/2014	Party Name:VIJAY TANKS & VESSELS LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
	HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:14.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 27.08.2014 and decided to wait for their comments. Case is deferred to 14.10.2014.

Case No.: 33/3/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:14.10.2014

59 **Decision :** The Committee noted that the firm has not replied to deficiency letter dated 02.07.2014 followed by e-mail dated 22.07.2014 & reminder dated 27.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 24.04.2014 which has not been received till date and decided to wait to firm's reply. Case is deferred to 14.10.2014.

Case No.: 54/3/80-ALC2/2014	Party Name: MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00065/AM15/	RLA File :05/24/040/00458/AM14/	Lic.No/Date:0510381100 06.03.2014	

60 **Decision :** The Committee decided to ratify norms on the basis of DIT UO. No. W-27/18/2014-IPHW dated 22.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly

Case No.: 55/3/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
61 HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:14.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.

Case No.: 57/3/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
62 HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's reply dated 18.08.2014 has been sent to C&PC on 25.08.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 14.10.2014.

Case No.: 69/3/80-ALC2/2014	Party Name: MERSEN INDIA PVT LTD	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
63 HQ File	RLA File	Lic.No/Date:0410155921	Defer

:01/80/050/00080/AM15/ :04/24/040/00275/AM14/ 06.03.2014 Date:14.10.2014

Decision :The Committee noted that the firm's reply dated 13.08.2014 has been sent to DIPP on 25.8.2014 for examination & comments and decided to waitfor DIPP comments. Case is deferred to14.10.2014.

Case No.:63/3/80-ALC2/2014 **Party Name:**TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD **Meet No/Date:**12/80-ALC2/2014 02.09.2014 **Status:** Approved

HQ File :01/80/050/00074/AM15/ RLA File :07/24/040/00468/AM14/ Lic.No/Date:0710102742 10.03.2014

64

Decision :The Committee decided to ratify norms on the basis of DIPP communication No. "NIL" dated07.08.2014 sent by Sh. NandLal, Sr. D.O. (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:38/3/80-ALC2/2014 **Party Name:**STANADYNE AMALGAMATIONS PVT. LTD. **Meet No/Date:**12/80-ALC2/2014 02.09.2014 **Status:** Deferred

HQ File :01/80/050/00049/AM15/ RLA File :04/24/040/00279/AM14/ Lic.No/Date:0410156079 11.03.2014 Date:14.10.2014

65

Decision :The Committee noted that the firm's application has been sent to DHI on 18.07.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

Case No.:49/3/80-ALC2/2014 **Party Name:**DEE DEVELOPMENT ENGINEERS LTD. **Meet No/Date:**12/80-ALC2/2014 02.09.2014 **Status:** Deferred

HQ File :01/80/050/00060/AM15/ RLA File :05/23/040/00498/AM14/ Lic.No/Date:0510381683 12.03.2014 Date:14.10.2014

66

Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 14.10.2014.

Case No.:70/3/80-ALC2/2014 **Party Name:**ISGEC HEAVY ENGINEERING LIMITED **Meet No/Date:**12/80-ALC2/2014 02.09.2014 **Status:** Approved

HQ File :01/80/050/00081/AM15/ RLA File :05/23/040/00504/AM14/ Lic.No/Date:0510381563 12.03.2014

67

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/67 dated 02.09.2014 which are as under:-

1. Net Empty weights of 152 MT, 273 MT,23 MT,25.8 MT,76.3 MT, 17.4 MT & 33.2 MT may be specified with the quantities of export products at Sl. No. 1 to 7 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 4, 6 to 8, 10 & 13.
3. Quantities of import items at Sl. No 1, 3, 6, 7, 8 &10 may be allowed as 1.0417Kgs./Kg.

- content in the export products as calimed by the firm.
4. Quantity of import item at Sl. No 2 may be allowed as 198277Kgs. (157767 Meters) inclusive of 2 % wastage.
 5. Quantity of import item at Sl. No 4 may be allowed as 7398.9Kgs. (5446 Meters) inclusive of 2 % wastage.
 6. Quantity of import item at Sl. No. 5 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 36022 Kgs. inclusive of 53.4 % wastage after taking 20 % recovery from scrap.
 7. Quantity of import item at Sl. No. 9 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 7836 Kgs. inclusive of 4.17 % wastage.
 8. Quantities of import items at Sl. No. 11 & 12 may be allowed as applied for i.e. 2350 Kgs each.
 9. Quantity of import item at Sl. No 13 may be allowed as 9246.6Kgs. (9713.4 Meters) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

68	Case No.:71/3/80-ALC2/2014 HQ File :01/80/050/00082/AM15/	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD., RLA File :04/24/040/00284/AM14/	Meet No/Date:12/80- ALC2/2014 02.09.2014 Lic.No/Date:0410156176 12.03.2014	Status: Deferred Defer Date:14.10.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 14.10.2014.

69	Case No.:72/3/80-ALC2/2014 HQ File :01/80/050/00083/AM15/	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD., RLA File :04/24/040/00289/AM14/	Meet No/Date:12/80- ALC2/2014 02.09.2014 Lic.No/Date:0410156209 13.03.2014	Status: Deferred Defer Date:14.10.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.07.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 14.10.2014.

70	Case No.:40/3/80-ALC2/2014 HQ File :01/80/050/00051/AM15/	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED RLA File :04/24/040/00287/AM14/	Meet No/Date:12/80- ALC2/2014 02.09.2014 Lic.No/Date:0410156226 14.03.2014	Status: Deferred Defer Date:14.10.2014
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Decision :The Committee noted that the firm's reply dated 14.08.2014 has been sent to DHI on 25.08.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

71	Case No.:3/9/80-ALC2/2014	Party Name:CLYDE BERGEMANN INDIA	Meet No/Date:12/80- ALC2/2014	Status: Deferred
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	PRIVATE LIMITED	02.09.2014	
HQ File	RLA File	Lic.No/Date:0510384544	Defer
:01/80/050/00194/AM15/	:05/23/040/00017/AM15/	22.04.2014	Date:14.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 and decided to wait for their reply. Case is deferred to 14.10.2014.

Case No.: 1/9/80-ALC2/2014	Party Name:NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310779862	Defer
:01/80/050/00192/AM15/	:03/95/040/00052/AM15/	29.04.2014	Date:14.10.2014

72 **Decision :** The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/72 dated 02.09.2014:-

1. Information in respect of Item at Sl.No. 3 of Standard Deficiency Format.
2. Item of import appears to be of Capital Goods nature and, therefore, details of manufacturing activity proposed to be undertaken on import item may be indicated.

Case is deferred to 14.10.2014.

Case No.: 65/12/80-ALC2/2014	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
73 HQ File	RLA File	Lic.No/Date:0710103953	Defer
:01/80/050/00314/AM15/	:07/24/040/00491/AM14/	06.05.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DIPP on 29.08.2014 for examination & comments and decided to wait for DIPP comments. Case is deferred to 14.10.2014.

Case No.: 4/9/80-ALC2/2014	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
74 HQ File	RLA File	Lic.No/Date:0710103998	Defer
:01/80/050/00195/AM15/	:07/24/040/00036/AM15/	09.05.2014	Date:14.10.2014

Decision :The Committee noted that the hard copy of firm's application has been sought from RA, Bangalore vide letter dated 22.08.2014 which has not been received till date and decided to remind RA, Bangalore for expediting the aforesaid.Case is deferred to 14.10.2014

Case No.: 68/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
75 HQ File	RLA File	Lic.No/Date:0310781682	Defer
:01/80/050/00317/AM15/	:03/95/040/00050/AM15/	15.05.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DEIT on 25.08.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the



following:

- (i) to wait for DEIT comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 49/12/80-ALC2/2014	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00298/AM15/	RLA File :03/94/040/00105/AM15/	Lic.No/Date: 0310782334 21.05.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/76 dated 02.09.2014 which are as under:-

- 76
1. Net Empty weights of export products at Sl. No. 1 & 2 may be specified as 38058 Kgs. & 38058 Kgs. respectively.
 2. Quantity of import item at Sl. No. 1 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 13456 Kgs. inclusive of 3 % wastage.
 3. Quantity of import item at Sl. No. 2 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 24658 Kgs. inclusive of 25 % wastage after taking 20 % recovery from scrap.
 4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 & 4.
 5. Quantity of import item at Sl. No. 3 may be allowed as 29296 Kgs. inclusive of 24.6 % wastage after taking 1/3rd recovery from scrap.
 6. Quantity of import item at Sl. No. 4 may be allowed as 12748 Kgs. (7942 Meters) inclusive of 3 %.
 7. Quantities of import items at Sl. Nos. 5, 6 & 7 may be allowed as 440 Kgs. each.

RLA may take necessary action accordingly.

Case No.: 50/12/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00299/AM15/	RLA File :03/94/040/00146/AM15/	Lic.No/Date: 0310782903 26.05.2014	Defer Date: 14.10.2014

77 **Decision :**The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination & comments which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to forward the firm's application to DIPP for their examination & comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

78

Case No.: 69/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date: 0310783041	Defer



:01/80/050/00318/AM15/

:03/95/040/00151/AM15/

27.05.2014

Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DEIT on 25.08.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

(i) to wait for DEIT comments;

(ii) to remind firm for furnishing their reply.

Case is deferred to 14.10.2014.

Case No.:2/9/80-ALC2/2014

Party Name:POLY MEDICURE LTD.

Meet No/Date:12/80-ALC2/2014
02.09.2014

Status:
Approved

HQ File

RLA File

Lic.No/Date:0510388532
10.06.2014

79

:01/80/050/00193/AM15/

:05/24/040/00102/AM15/

Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009-PC-II dated 08.08.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:42/12/80-ALC2/2014

Party Name:GODREJ& BOYCE MFG. CO. LTD.,

Meet No/Date:12/80-ALC2/2014
02.09.2014

Status:
Approved

HQ File

RLA File

Lic.No/Date:0310785329
13.06.2014

:01/80/050/00291/AM15/

:03/94/040/00210/AM15/

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/80 dated 02.09.2014 which are as under:-

80

1. Net Empty weights of export products at Sl. No. 1 & 2 may be specified as 22950 Kgs. & 22950 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 46 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1665 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 780 Kgs. inclusive of 3 % wastage.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4 & 6.
5. Quantity of import item at Sl. No. 3 may be allowed as 24799 Kgs. inclusive of 10.9 % wastage after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 13538 Kgs. inclusive of 17.7 % wastage after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 75 Kgs. inclusive of 3 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 1007Kgs. (12.7 Meters) inclusive of 2 %.
9. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 272 Kgs. each.

RLA may take necessary action accordingly.

Case No.: 17/12/80-ALC2/2014	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date: 3410040262 17.06.2014	Defer Date: 14.10.2014

81 **Decision :**The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/81 dated 02.09.2014:-

1. Information in respect of Item at Sl .No. 3, 11 &12 of Standard Deficiency Format-export product wise.
2. Quantity of export item(s) in Nos.

Case is deferred to 14.10.2014.

Case No.: 18/12/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00267/AM15/	RLA File :56/24/040/00013/AM15/	Lic.No/Date: 5610004305 18.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/82 dated 02.09.2014 which are as under:-

1. Net weights of 225 MT &52.22 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 10120 Kgs. inclusive of 5 % wastage.
- 82 4. Quantity of import item at Sl. No. 2 may be allowed as 708 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 &4 may be allowed as applied for i.e. 248900 Kgs. & 45125 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 29415 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 12300 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 3000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RLA may take necessary action accordingly.

Case No.: 41/12/80-ALC2/2014	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
83 HQ File :01/80/050/00290/AM15/	RLA File :03/94/040/00214/AM15/	Lic.No/Date: 0310785594 18.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/83 dated 02.09.2014 which are as under:-



1. Net Empty weights of export products at Sl. No. 1 & 2 may be specified as 22950 Kgs. & 22950 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 46 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1665 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 780 Kgs. inclusive of 3 % wastage.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4 & 6.
5. Quantity of import item at Sl. No. 3 may be allowed as 24799 Kgs. inclusive of 10.9 % wastage after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 13538 Kgs. inclusive of 17.7 % wastage after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 75 Kgs. inclusive of 3 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 1007Kgs. (12.7 Meters) inclusive of 2 %.
9. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 272 Kgs. each.

RLA may take necessary action accordingly.

Case No.: 48/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
84 HQ File :01/80/050/00297/AM15/	RLA File :03/94/040/00099/AM15/	Lic.No/Date:0310785591 18.06.2014	Defer Date:14.10.2014

Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

Case No.: 45/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
85 HQ File :01/80/050/00294/AM15/	RLA File :03/94/040/00960/AM14/	Lic.No/Date:0310785693 19.06.2014	Defer Date:14.10.2014

Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

Case No.: 51/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
86 HQ File :01/80/050/00300/AM15/	RLA File :03/94/040/01176/AM14/	Lic.No/Date:0310785694 19.06.2014	Defer Date:14.10.2014

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/86 dated 02.09.2014:-



1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format.
 2. Basis of Blank size supported by size of export item
- Case is deferred to 14.10.2014.

Case No.: 55/12/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105183	Defer
87 :01/80/050/00304/AM15/	:07/24/040/00091/AM15/	19.06.2014	Date:14.10.2014

Decision :The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

Case No.: 43/12/80-ALC2/2014	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0310785775	
:01/80/050/00292/AM15/	:03/94/040/00245/AM15/	20.06.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/88 dated 02.09.2014 which are as under:-

1. Net Empty weight of export products at Sl. No. 1,2& 3 may be specified as 1404 Kgs., 1820 Kgs. & 4518 Kgs. respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2, 8, 9, 10 & 11.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1562 Kgs. & 462 Kgs. respectively inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 50 Kgs. inclusive of 3 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 419 Kgs. inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 5 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1898 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3 Kgs. inclusive of 3 % wastage.
8. Quantity of import item at Sl. No. 7 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 164 Kgs. inclusive of 3 % wastage.
9. Quantity of import item at Sl. No. 8 may be allowed as 82.5 Kgs. (2.337 Meters) inclusive of 2 %.
10. Quantity of import item at Sl. No. 9 may be allowed as 98 Kgs. (1.714 Meters) inclusive of 2 %.
11. Quantity of import item at Sl. No. 10 may be allowed as 1759.7 Kgs. (1246.6 Meters) inclusive of 2 %.
12. Quantity of import item at Sl. No. 11 may be allowed as 297 Kgs. (3298.3 Meters)



inclusive of 2 % .

13. Quantities of import items at Sl. Nos. 12, 13 & 14 may be allowed as 31 Kgs. each. RLA may take necessary action accordingly.

Case No.:44/12/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00293/AM15/	RLA File :03/95/040/00211/AM15/	Lic.No/Date:0310785847 23.06.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/89 dated 02.09.2014 which are as under:-

1. Net Fabricated weights of 360 MT & 25.645 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm.
5. Import items at Sl. No. 3 & 4 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No.5 may be allowed as 7100 Meters(6885 Kg.) inclusive of 2 % wastage as claimed by the firm.
7. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 1125 Kgs. , 6632 Kgs. & 6632Kgs. respectively.

RLA may take necessary action accordingly.

Case No.:57/12/80-ALC2/2014	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00306/AM15/	RLA File :02/24/040/00118/AM14/	Lic.No/Date:0210204154 23.06.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DIPP (Sh. NandLal, Sr. D.O.) on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for DIPP (Sh. NandLal, Sr. D.O.) comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 14.10.2014.

Case No.:52/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310785908	Defer



:01/80/050/00301/AM15/

:03/95/040/00238/AM15/

24.06.2014

Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DEIT on 25.08.2014 for examination and comments and decided to wait for DEIT comments. Case is deferred to 14.10.2014.

Case No.:9/12/80-ALC2/2014

Party Name:BOTIL OIL TOOLS
INDIA PVT LTD(FORMERLY
BAKER OIL

Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Approved

HQ File

:01/80/050/00258/AM15/

RLA File

:05/23/040/00133/AM15/

Lic.No/Date:0510389059

25.06.2014

Decision :The Committee decided to ratify the norms of subject AA on the basis of Sub-Committee Report as per recommendation of Technical Authority, DHI present in the meeting which are as under:-

Export Product	Inputs Material	Recommendation for import
Cement Shoes	(i)Seamless Casing	For these products there exist SION C- 1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP+1/2 "Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
Float Shoes	Pipe	
Cementing Collars	(ii) Components	
-Packers -linear Hangers -Fluted Casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i)Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe may be permitted @ 1 Nos of actual length of EP+ ½ "Extra". In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.

-The Components are recommended on net to net –basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:46/12/80-ALC2/2014 Party Name:BOSCH LIMITED, Meet No/Date:12/80-
ALC2/2014
02.09.2014

Status:
Deferred

93 HQ File

:01/80/050/00295/AM15/

RLA File

:07/24/040/00009/AM15/

Lic.No/Date:0710105378
25.06.2014

Defer
Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

94 Case No.:63/12/80-ALC2/2014 Party Name:VENTILLI
VALVES INDIA PRIVATE

Meet No/Date:12/80-
ALC2/2014

Status:
Deferred



	LIMITED	02.09.2014	
HQ File	RLA File	Lic.No/Date:0310786019	Defer
:01/80/050/00312/AM15/	:03/95/040/00112/AM15/	25.06.2014	Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 29.08.2014 for examination & comments which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 29.08.2014 which has not been received till date and decided the following:

- (i) to forward firm's application to DIPP for their examination & comments;
- (ii) to remind firm for furnishing their reply.

Case is deferred to 14.10.2014.

Case No.: 58/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:3110064489	Defer
:01/80/050/00307/AM15/	:31/83/040/00082/AM15/	27.06.2014	Date:14.10.2014

Decision :: The Committee decided to ask the following information from the firm on the basis of 95 DIPP UO Note No. 12/120/2014-TSW/95 dated 02.09.2014:-

1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No 11 & 12, export product wise.

Case is deferred to 14.10.2014.

Case No.: 13/12/80-ALC2/2014	Party Name: KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510389203	Defer
96 :01/80/050/00262/AM15/	:05/23/040/00119/AM15/	30.06.2014	Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DIPP (Sh. Nand Lal, Sr. D.O.) on 25.08.2014 for examination and comments and decided to wait for DIPP comments. Case is deferred to 14.10.2014.

Case No.: 53/12/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105463	Defer
97 :01/80/050/00302/AM15/	:07/24/040/00089/AM15/	30.06.2014	Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 25.08.2014 for examination and comments but the Technical Authority, DIPP present in the meeting apprised Committee that DIPP has not received firm's application and decided to re-forward firm's application to DIPP for examination and comments. Case is deferred to 14.10.2014.



Case No.: 11/12/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00260/AM15/	RLA File :05/23/040/00145/AM15/	Lic.No/Date:0510389275 02.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 8/12/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
99 HQ File :01/80/050/00257/AM15/	RLA File :08/24/040/00141/AM15/	Lic.No/Date:0810132579 03.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 14.10.2014.

Case No.: 60/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
100 HQ File :01/80/050/00309/AM15/	RLA File :31/83/040/00078/AM15/	Lic.No/Date:3110064523 03.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 10/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for C&PC comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

102 Case No.: 22/12/80-ALC2/2014	Party Name: TAKRAF INDIA	Meet No/Date: 12/80-	Status:
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	PRIVATE LIMITED	ALC2/2014 02.09.2014	Deferred
HQ File	RLA File	Lic.No/Date:0410158938	Defer
:01/80/050/00271/AM15/	:04/24/040/00079/AM15/	07.07.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 47/12/80-ALC2/2014	Party Name: M.J.GROUP	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:1010058582	Defer
:01/80/050/00296/AM15/	:10/24/040/00030/AM15/	07.07.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 66/12/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105532	Defer
:01/80/050/00315/AM15/	:07/24/040/00109/AM15/	07.07.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 29.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 29.08.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 23/12/80-ALC2/2014	Party Name: GLOBE HI-FABS	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510389451	Defer
105 :01/80/050/00272/AM15/	:05/23/040/00137/AM15/	08.07.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 27.08.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 14.10.2014.

106 Case No.: 24/12/80-ALC2/2014	Party Name: GLOBE HI-FABS	Meet No/Date: 12/80-	Status:
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		ALC2/2014 02.09.2014	Deferred
HQ File :01/80/050/00273/AM15/	RLA File :05/23/040/00138/AM15/	Lic.No/Date:0510389452 08.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 27.08.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 14.10.2014.

Case No.: 28/12/80-ALC2/2014	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00277/AM15/	RLA File :05/23/040/00141/AM15/	Lic.No/Date:0510389464 08.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 27.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 27.08.2014 which has not been received till date and decided the following:

- (i) to wait for DHI comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 29/12/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00278/AM15/	RLA File :05/23/040/00152/AM15/	Lic.No/Date:0510389470 08.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 27.08.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 14.10.2014.

Case No.: 31/12/80-ALC2/2014	Party Name: BAXTER (INDIA) PVT.LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00280/AM15/	RLA File :05/23/040/00150/AM15/	Lic.No/Date:0510389469 08.07.2014	

Decision :The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/109 dated 02.09.2014 which are as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 46308000 Grams as 1.02 Kgs./Kg. content in the export products.
2. Quantity of each import item from Sl. No. 2 to 8, 10, 11, 13 & 14 may be allowed as 10,00,000 Nos. on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 9 & 12 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 15 may be allowed as as applied for i.e. 194310.38



meters as 1.02 mtr./mtr. content in the export products.

RLA may take necessary action accordingly.

Case No.: 21/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00270/AM15/	RLA File :05/24/040/00118/AM15/	Lic.No/Date:0510389511 09.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:
(i) to wait for C&PC comments;
(ii) to remind firm for furnishing their reply.
Case is deferred to 14.10.2014.

Case No.: 27/12/80-ALC2/2014	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
111 HQ File :01/80/050/00276/AM15/	RLA File :05/23/040/00130/AM15/	Lic.No/Date:0510389513 09.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 30/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00279/AM15/	RLA File :08/24/040/00147/AM15/	Lic.No/Date:0810132647 09.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:
(i) to wait for C&PC comments;
(ii) to remind firm for furnishing their reply.
Case is deferred to 14.10.2014.

Case No.: 4/12/80-ALC2/2014	Party Name: MOBIS INDIA LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
113 HQ File :01/80/050/00253/AM15/	RLA File :04/24/040/00086/AM15/	Lic.No/Date:0410158961 10.07.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 14.10.2014.

Case No.: 6/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
114 HQ File :01/80/050/00255/AM15/	RLA File :04/24/040/00237/AM14/	Lic.No/Date:0410158960 10.07.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 7/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
115 HQ File :01/80/050/00256/AM15/	RLA File :04/24/040/00221/AM14/	Lic.No/Date:0410158959 10.07.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 38/12/80-ALC2/2014	Party Name: VALLOUREC HEAT EXCHANGER TUBES LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00287/AM15/	RLA File :09/24/040/00190/AM15/	Lic.No/Date:0910060652 10.07.2014	Defer Date:14.10.2014

116 **Decision :** The Committee noted that the firm's application has been sent to DIPP on 29.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 29.08.2014 which has not been received till date and decided the following:

- (i) to wait for DIPP comments;
- (ii) to wait for firm's reply.

Case is deferred to 14.10.2014.

Case No.: 56/12/80-ALC2/2014	Party Name: MAINI PRECISION PRODUCTS P LTD	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
117 HQ File :01/80/050/00305/AM15/	RLA File :07/24/040/00121/AM15/	Lic.No/Date:0710105615 10.07.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 27.08.2014 for examination and comments and decided to wait for DIPP comments. Case is deferred to 14.10.2014.

118 Case No.: 5/9/80-ALC2/2014	Party Name: PLANSEE INDIA HIGH PERFORMANCE	Meet No/Date: 12/80- ALC2/2014	Status: Deferred
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	MATERIALS PVT LTD	02.09.2014	
HQ File	RLA File	Lic.No/Date:0710105663	Defer
:01/80/050/00196/AM15/	:07/24/040/00127/AM15/	11.07.2014	Date:14.10.2014

Decision : The Committee noted that the hard copy of the firm's application as sought vide DES-I letter dated 22.08.2014 has not been received and decided to remind RA, Bangalore for expediting the aforesaid. Case is deferred to 14.10.2014.

Case No.: 19/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510389660	Defer
:01/80/050/00268/AM15/	:05/24/040/00165/AM15/	11.07.2014	Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for C&PC comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 40/12/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:3110064547	Defer
:01/80/050/00289/AM15/	:31/83/040/00097/AM15/	11.07.2014	Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to wait for MSME comments;
 - (ii) to remind firm for furnishing their reply.
- Case is deferred to 14.10.2014.

Case No.: 54/12/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105701	Defer
:01/80/050/00303/AM15/	:07/24/040/00136/AM15/	11.07.2014	Date:14.10.2014

Decision :: The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/121 dated 02.09.2014:-

1. Information in respect of Item at Sl .No. 3, 4, 6 &9 of Standard Deficiency Format-export product wise.
2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of



import items from Sl. No.1 , 6 to 9, 20 to 25, 27 & 29.

3. For net weight of components to be manufactured from import item at Sl. No. 1 , 6 to 9, 20 to 25, 27 & 28, details of components with net weights thereof may be indicated.

4. Information in respect of Item at Sl .No. 14 of Standard Deficiency Format for import items at Sl. No 62 to 65.

Case is deferred to 14.10.2014.

Case No.: 16/12/80-ALC2/2014	Party Name:SPIROTECHHEAT EXCHANGERS PVT. LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
122 HQ File :01/80/050/00265/AM15/	RLA File :05/24/040/00154/AM15/	Lic.No/Date:0510389675 14.07.2014	Defer Date:14.10.2014

Decision :The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5& 11of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

Case No.: 5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
123 HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 27.08.2014 for examination and comments and decided to forward a copy of application to DEIT as it pertains to them. Case is deferred to 14.10.2014.

Case No.: 20/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
124 HQ File :01/80/050/00269/AM15/	RLA File :05/24/040/00167/AM15/	Lic.No/Date:0510389733 16.07.2014	Defer Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to14.10.2014.

Case No.: 12/12/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 12/80- ALC2/2014 02.09.2014	Status: Deferred
125 HQ File :01/80/050/00261/AM15/	RLA File :05/23/040/00158/AM15/	Lic.No/Date:0510389766 17.07.2014	Defer Date:14.10.2014

Decision :The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5, 11& 14 of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

126 Case No.: 14/12/80-ALC2/2014	Party Name: KOMATSU INDIA PRIVATE LTD	Meet No/Date: 12/80- ALC2/2014	Status: Deferred
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02.09.2014

HQ File :01/80/050/00263/AM15/	RLA File :04/24/040/00105/AM15/	Lic.No/Date:0410159036 18.07.2014	Defer Date:14.10.2014
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Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 15/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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127 HQ File :01/80/050/00264/AM15/	RLA File :04/24/040/00093/AM15/	Lic.No/Date:0410159015 18.07.2014	Defer Date:14.10.2014
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Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 62/12/80-ALC2/2014	Party Name: ULTRA ENGINEERS	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
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HQ File :01/80/050/00311/AM15/	RLA File :31/83/040/00098/AM15/	Lic.No/Date:3110064571 18.07.2014
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128 **Decision :**The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/128 dated 02.09.2014 which are as under:-

Quantity of import item at Sl. No. 1 may be allowed as 1439.3 Kgs. inclusive of 60.8 % wastage after taking 5 % recovery from scrap.

RLA may take necessary action accordingly.

Case No.: 33/12/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
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HQ File :01/80/050/00282/AM15/	RLA File :05/24/040/00172/AM15/	Lic.No/Date:0510389924 23.07.2014
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129 **Decision :**The Committee decided to ratify norms on repeat basis as per recommendation of DIPP vide their ID No. 12/120/2014-TSW/129 dated 02.09.2014 which are as under:-

1. Net weight of export product may be specified as 545.3 Kgs.
2. Quantity of import item may be allowed as 2388.4 Kgs. inclusive as 4.38Kgs./Kg. content in export product after taking 6% recovery from scrap.

RLA may take necessary action accordingly.

Case No.: 64/12/80-ALC2/2014	Party Name: XYTEL INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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130 HQ File :01/80/050/00313/AM15/	RLA File :31/82/040/00095/AM15/	Lic.No/Date:3110064592 23.07.2014	Defer Date:14.10.2014
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Decision : The Committee noted that the firm's application has been sent to DIPP on 29.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 29.08.2014 which has not been received till date and decided the following:

(i) to wait for DIPP comments;

(ii) to wait for firm's reply.

Case is deferred to 14.10.2014.

Case No.: 25/12/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
HQ File :01/80/050/00274/AM15/	RLA File :05/24/040/00186/AM15/	Lic.No/Date:0510389934 24.07.2014	Defer Date:14.10.2014

Decision : The Committee decided to ask the following information from the firm on the basis of 131 DIPP UO Note No. 12/120/2014-TSW/131 dated 02.09.2014:-

1. Use of 2 Nos. of Screw Compressors (import item No.1) in one Nitrogen Generator
2. Basis/justification for requirement of 6 Nos. of Air Separation Membrane (Import item No. 2) for manufacture of 1 No. of 1400 NM³/Hr. capacity Membrane type Nitrogen Generator of purity 95% , supported by documentary evidence.

Case is deferred to 14.10.2014.

Case No.: 26/12/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Approved
HQ File :01/80/050/00275/AM15/	RLA File :05/24/040/00185/AM15/	Lic.No/Date:0510389933 24.07.2014	

132 **Decision :** The Committee decided to ratify norms of subject AA on General Note- 4 for Engineering Products basis, as per recommendation of DIPP vide their ID No. 12/120/2014-TSW/132 dated 02.09.2014 which are as under:-

RLA may take necessary action accordingly.

Case No.: 59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
133 HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:14.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 14.10.2014.

Case No.: 61/12/80-ALC2/2014	Party Name: WMI KONECRANES INDIA LTD	Meet No/Date: 12/80-ALC2/2014 02.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3110064611	Defer
:01/80/050/00310/AM15/	:31/82/040/00090/AM15/	24.07.2014	Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 29.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to14.10.2014.

Case No.: 34/12/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510390051	Defer
:01/80/050/00283/AM15/	:05/23/040/00160/AM15/	31.07.2014	Date:14.10.2014

- 135 **Decision :**The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination & comments. The representative of DHI stated to allow the inputs as per the sub-committee report. However, the Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided to remind firm for furnishing their reply.
Case is deferred to14.10.2014.

Case No.: 70/12/80-ALC2/2014	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
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- 136 HQ File RLA File Lic.No/Date:1110028052 Defer
:01/80/050/00319/AM15/ :11/24/040/00006/AM15/ 31.07.2014 Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to14.10.2014.

Case No.: 32/12/80-ALC2/2014	Party Name:DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510390107	Defer
:01/80/050/00281/AM15/	:05/23/040/00177/AM15/	05.08.2014	Date:14.10.2014

- 137 **Decision :**The Committee noted that the firm's application has been sent to DHI on 25.08.2014 for examination & comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:
(i) to wait for DHI comments;
(ii) to remind firm for furnishing their reply.
Case is deferred to14.10.2014.

Case No.: 35/12/80-ALC2/2014	Party Name:JAYANITA EXPORTS PVT. LTD.	Meet No/Date:12/80- ALC2/2014 02.09.2014	Status: Deferred
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- 138 HQ File RLA File Lic.No/Date:0510390105 Defer



:01/80/050/00284/AM15/ :05/23/040/00181/AM15/ 05.08.2014 Date:14.10.2014

Decision :The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination and comments and decided to wait for MSME comments. Case is deferred to 14.10.2014.

Case No.:	36/12/80-ALC2/2014	Party Name:	SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:	12/80- ALC2/2014 02.09.2014	Status:	Deferred
139	HQ File :01/80/050/00285/AM15/	RLA File :05/24/040/00198/AM15/		Lic.No/Date:	0510390117 05.08.2014	Defer Date:	14.10.2014

Decision :The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format export productwise on the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 14.10.2014.

Case No.:	37/12/80-ALC2/2014	Party Name:	POLY MEDICURE LTD.	Meet No/Date:	12/80- ALC2/2014 02.09.2014	Status:	Deferred
140	HQ File :01/80/050/00286/AM15/	RLA File :05/24/040/00197/AM15/		Lic.No/Date:	0510390116 05.08.2014	Defer Date:	14.10.2014

Decision :The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 14.10.2014.

Case No.:	1/12/80-ALC2/2014	Party Name:	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:	12/80- ALC2/2014 02.09.2014	Status:	Closed
141	HQ File :01/80/050/00250/AM15/	RLA File :05/24/040/00212/AM15/		Lic.No/Date:	0510390268 12.08.2014		

Decision :The Committee noted that RA, CLA, New Delhi has informed that norms of subject Advance Authorisation has been fixed on repeat basis vide their letter dated 12.08.2014 and decided to close the case.

RA may take necessary action accordingly.

Case No.:	2/12/80-ALC2/2014	Party Name:	MUNJAL AUTO INDUSTRIES LIMITED	Meet No/Date:	12/80- ALC2/2014 02.09.2014	Status:	Deferred
142	HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/		Lic.No/Date:	3410040442 12.08.2014	Defer Date:	14.10.2014

Decision:The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Baroda for expediting the aforesaid. Case is deferred to 14.10.2014.

Case No.:	3/12/80-ALC2/2014	Party Name:	PENTAIR VALVES AND CONTROLS INDIA PVT.LTD.	Meet No/Date:	12/80- ALC2/2014 02.09.2014	Status:	Deferred
143							



HQ File :01/80/050/00252/AM15/ RLA File :34/21/040/00228/AM15/ Lic.No/Date:3410040444 14.08.2014 Defer Date:14.10.2014

Decision : The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Baroda for expediting the aforesaid. Case is deferred to 14.10.2014.

S.No.292

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES. I	Lic. No. & date
Meeting No.12/15		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 02.09.2014		Amendment / revision of norms	dt.23.08.2007

Decision: The Committee noted that the firm's reply dated 11.06.2014 has been sent to DHI on 04.7.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

S.No.293

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 02.09.2014		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that firm has not replied to deficiency letter dated 16.07.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.

S.No.294

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.23/24/040/00001/AM13	2310003202
Date: 02.09.2014		Request for fixation of norms	dt.10.07.2012

Decision: The Committee noted that the firm's reply dated 18.08.2014 received through e-mail has been sent to DHI on 22.8.2014 and the firm's reply dated 11.08.2014 received through post has been sent to DHI on 27.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

S.No.295

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.31/83/040/00013/AM14	3110058143
Date: 02.09.2014		Request for revision of norms	dt.30.04.2013

Decision: The Committee noted that the firm's reply dated 27.07.2014 has been sent to DIPP on 11.8.2014 for examination & comments. The Technical Authority, DIPP present in the meeting apprised that the firm has not furnished proper reply and decided to ask firm to furnish reply according to the deficiency letter sent to them in this regard. Case is deferred to 14.10.2014.

S.No.296

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00503/AM13	0710094700
Date: 02.09.2014		Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that the firm's reply dated 09.04.2014 has been sent to MSME on 02.5.2014 for examination & comments followed by reminder dated 17.7.2014 and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.297

Case No. A/R-150	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00312/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00043/AM13	0710088185
Date: 02.09.2014		Ratifications of norms	dt.14.05.2012

Decision: The Committee decided to fix norms on the basis of DC(MSME) U.O. note No. 30(231)/11-ME dated 19.8.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.298

Case No. A/R-151	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00313/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00180/AM13	0710090071
Date: 02.09.2014		Ratifications of norms	dt.03.08.2012

Decision: The Committee decided to fix norms on the basis of DC(MSME) U.O. note No. 30(230)/11-ME dated 02.9.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.299

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00393/AM10	0710070031
Date: 02.09.2014		Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that the firm's representation has been sent to MSME on 03.6.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.300



Case No. A/R-153	M/s. PSK Engineering Pvt. Ltd.,	HQF.No.01/80/050/00584/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00420/AM13	0710092968
Date: 02.09.2014		Ratifications of norms	dt.08.01.2013

Decision: The Committee noted that firm has not replied to deficiency letter dated 02.05.2014 followed by reminder dated 17.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 14.10.2014.

S.No.301

Case No. A/R-29	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00149/AM14/DES. I	Lic. No. & date
Meeting No.12/15	Mumbai	RLA, No.03/95/040/00055/AM14	0310734097
Date: 02.09.2014		Request for revision of norms	dt.13.05.2013

Decision: The Committee noted that the said case has been wrongly placed in the current NC meeting as the said case has already been ratified in the meeting No. 11/15 dated 19.08.2014.

S.No.302

Case No. A/R-40	M/s. Doshion Veolia Water Solutions Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00326/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.08/24/040/00430/AM13	0810123622
Date: 02.09.2014		Request for fixation of norms	dt.08.08.2013

Decision: The Committee noted that firm has not replied to deficiency letter dated 22.08.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.

S.No.303

Case No. A/R-41	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00068/AM12/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.04/24/040/00001/AM12	0410123667
Date: 02.09.2014		Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that the firm's request dated 10.4.2014 has been sent to MSME on 08.7.2014 for examination & comments followed by reminder dated 22.8.2014 and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.304

Case No. A/R-42	M/s. Graziano Transmission India Pvt. Ltd., Gautam Budh Nagar	HQF.No.01/80/050/00260/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.05/23/040/00248/AM14	0510365514
Date: 02.09.2014		Request for fixation of norms	dt.13.09.2013

Decision: The Committee decided to fix norms on the basis of DC(MSME) U.O. note No. 30(81)/14-ME dated 01.8.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.305

Case No. A/R-46	M/s. VEM Technologies Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00047/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.09/24/040/00491/AM13	0910054874
Date: 02.09.2014		Request for revision of norms	dt.31.01.2013

Decision: The Committee noted that the firm's request dated 06.6.2014 has been sent to MSME on 15.7.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.306

Case No. A/R-47	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00100/AM15/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00399/AM12	0710085276
Date: 02.09.2014		Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that the firm's application has been sent to MSME on 11.7.2014 for examination & comments followed by reminder dated 22.7.2014 and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.307

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00187/AM09	0710059077
Date: 02.09.2014		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that the firm's application has been sent to MSME on 11.7.2014 for examination & comments followed by reminder dated 22.7.2014 and decided to remind MSME for expediting their comments. Case is deferred to 14.10.2014.

S.No.308

Case No. A/R-49	M/s. Plansee India High Performance Materials Pvt. Ltd.,	HQF.No.01/80/050/00384/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00191/AM14	0710098974
Date: 02.09.2014		Request for revision/amendment of norms	dt.14.10.2013

Decision: The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/49-A/R dated 02.09.2014:-

1. Information in respect of item at Sl. No. 12 of Standard Deficiency Format, during notching operation for the manufacture of Molybdenum Evaporation Boats.
2. Use of Molybdenum scarp generated during the manufacture of Molybdenum Evaporation Boat and if it is sold as scrap, its sale price supported by document evidence.

Case is deferred to 14.10.2014.

S.No.309

Case No. A/R-63	Reference received from AddlDGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00512/AM14/DES.I	Lic. No. & date
Meeting No.12/15		RLA, No.03/95/039/00704/AM14	0310762323
Date: 02.09.2014		Request for amendment of norms as per amendment sheet No.2.	dt.18.12.2013

Decision:The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/120/2014-TSW/63-A/R dated 02.09.2014:-

Details of import item at Sl. No.12 namely, "Refractory material Pyrostop Superthem" and basis for its quantity of 10764 Nos. .

Case is deferred to 14.10.2014.

S.No.310

Case No. A/R-64	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00273/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.03/95/039/00002/AM11	0310583894
Date: 02.09.2014		Request for amendment of norms.	dt.16.07.2010

Decision: The Committee noted that the firm's request dated 09.7.2014 has been sent to DHI on 25.8.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 14.10.2014.

S.No.311

Case No. A/R-65	M/s. Bharat Pumps & Compressors Ltd., Allahabad	HQF.No.01/80/050/00268/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.06/24/040/00011/AM14	0610033669
Date: 02.09.2014		Request for fixation of norms.	dt.27.08.2013

Decision:The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/65-A/R dated 02.09.2014 which are as under:-

1. Import item at Sl. No. 15 may be deleted as it is not a Raw material or component or a consumable for the export item.
2. Rest of the import items from Sl. No. 1 to 14, 16 & 17 may be allowed as per General Note- 4 for Engineering Products.

RLA may take necessary action accordingly.

S.No.312

Case No. A/R-66	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/162/00185/AM14/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.03/94/040/00633/AM12	0310662514
Date: 02.09.2014		Request for fixation of norms.	dt.31.10.2011

Decision: The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/66-A/R dated 02.09.2014 which are as under:-

1. Net Empty weight of export products at Sl. No. 1 & 2 may be specified as 43250 Kgs. & 46500 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 26 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 34449 Kgs. inclusive of 5 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 25 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 35087 Kgs. inclusive of 5 % wastage.
4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 5132 Kgs. inclusive of 49.5 % wastage after taking 1/3rd recovery from scrap.
5. Quantities of import items at Sl. Nos. 4 & 8 may be allowed as 1601 Kgs. each.
6. Quantities of import items at Sl. Nos. 5, 7 & 9 may be allowed as 570 Kgs. each.
7. Quantity of import item at Sl. No. 6 may be allowed as 1865 Kgs.

RLA may take necessary action accordingly.

S.No.313

Case No. A/R-67	M/s. Rangsons Electronics Pvt. Ltd.,	HQF.No.01/80/050/00533/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.07/24/040/00250/AM11	0710074552
Date: 02.09.2014		Request for fixation of norms.	dt.01.10.2010

Decision: The Committee noted that according to firm's e-mail dated 7.8.2014, deficiency letter has been sent to the firm again on 13.8.2014 alongwith DEIT letter dated 02.01.2014. Case is deferred to 14.10.2014.

S.No.314

Case No. A/R-69	M/s. Screen-O-Tex (India) Pvt. Ltd.,	HQF.No.01/80/050/00414/AM13/DES. I	Lic. No. & date
Meeting No.12/15		RLA, No.08/24/040/00120/AM13	0810113162
Date: 02.09.2014		Request for revision/amendment of norms.	dt.06.07.2012

Decision: The Committee considered the firm's representation and after considerable deliberations with Technical, Authority, MSME came to the conclusion that the earlier norms fixed were justified and decided not to consider/reject firm's request.

RA may take decision accordingly.

Sl.No.315

Case No. C – 12	M/s. Tyco Electronics Corporation India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00361/AM14/DES-I
Meeting No.12/15		Fixation of Scrap/Wastage norms Of 100% EOU for the export product "Connectors, Parts of Connectors, Terminals & Contacts for Wires & Cables etc." –reg.
Date: 02.09.2014		



Decision: The Committee decided to fix norms on the basis of DC(MSME) U.O. No. 30(112)/14-ME dated 02.9.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Sl.No.316

Case No. C – 01	Reference received	HQ F.No.01/80/162/00031/AM15/DES-I
Meeting No.12/15	from Joint DGFT, Pune	Clarification of the export items does not tally with
Date: 02.09.2014	of M/s. Man force Trucks Pvt. Ltd., Pune	the description given in the DEPB rate Schedule –reg.

Decision: The Committee considered the C&PC comments that the description of export products in Shipping Bills are not matching with Plastic Products at S. No. 63/140. In addition, the export item 'Bumper' which is an automotive part cannot have the same composition as in S. No. 63/140 being a glass fibre reinforced plastic product forwarded by their O.M. No. 46011/41/2014-PC-II dated 30.07.2014. The Committee further noted the deficiency letter dated 30.6.2014 sent to the firm has been returned by the postal department as undelivered and decided to reject the firm's request on the aforementioned grounds.

Sl.No.317

Case No. C – 02	M/s. Carclo Technical	HQ F.No.01/80/162/00058/AM15/DES-I
Meeting No.12/15	Plastics Pvt. Ltd.,	Fixation of wastage norms for the export product
Date: 02.09.2014	Bangalore	"Steel Precision Components used in ATM Machines" in respect of 100% EOU –reg.

Decision: The Committee noted that firm has not replied to deficiency letter dated 22.08.2014 and decided to send reminder to the firm. Case is deferred to 14.10.2014.

Sl.No.318

Case No. C – 03	M/s. Metal Closures	HQ F.No.01/80/162/00454/AM13/DES-I
Meeting No.12/15	Pvt. Ltd., Bangalore	Request for modification of SION at Sl. No. C-773 for
Date: 02.09.2014		the export product "Printed Lug Cap with Internal & External Coating with Coating Lined with PVC Compound" covered under Product Group

Decision: The Committee decided to modify SION at Sl. No. C-773 for the export product "Printed Lug Cap with Internal & External Coating with Coating Lined with PVC Compound" covered under Product Group on the basis of recommendation of DIPP vide their OM No. 7/80/2010-TSW dated 08.08.2014. The recommended amendment/modification in SION at Sl. No. C-773, i.e., "CIF value of import items from Sl. No. 3 to 6 of existing SION C-773, from 5% to 10% of FOB value of exports would be sent to O/o DGFT to take a view for notification of SION at S. No. C-773.

Sl.No.319

Case No. C – 04	M/s. LEO Primecomp	HQ F.No.01/80/162/00127/AM15/DES-I
Meeting No.12/15	Pvt. Ltd., Kanchipuram	Request for fixation of input output norms for the

Date: 02.09.2014	Dist.	export product "ATM Machines Parts" in respect of 100% EOU – reg.
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Decision:The Committee decided to fix norms on the basis of recommendation of DIPP vide their ID No. 12/120/2014-TSW/C-04 dated 02.09.2014 which are as under:-

Scrap wastage norms for 132 Nos. of machined components for ATM etc. may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone(copy to be forwarded to DC, MSEZ and firm).

DC, MSEZ may take necessary action accordingly.



Office of the Director, Export Promotion
Department of Commerce, Government of India
New Delhi-110002

S.No. 2
2-9-14

Page No. _____

Subject: Adv. Authorization of Import of goods under para 47 subject to the authorization no 3414/2014 issued by the Director of M's Public for Import of goods under para 47.

DGEI has forwarded application for import of goods under para 47 subject to the authorization no 3414/2014 issued by the Director of M's Public for Import of goods under para 47. O/o DGEI MSME has been requested to advise the export item for which the goods can be fixed the following information is required from the client:-

- Detailed technical drawing with dimensions of each part product. Specification of material if any may also be furnished.
- Process of manufacturing to be explained.
- Weight of each of export product.
- Size and specification including grade, composition, range, thickness etc of the material proposed for import.
- Detailed calculations to show the quantity of material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing etc. to be plus justification and supporting documentary evidence drawing.

This issue with the approval of Director, DGEI


Director, DGEI
New Delhi

Shri Balraj, Region FIDC, COED, IIC, New Delhi
On the DGEI/MSME - 2014/2015 - 2016 dated 02/09/2014

2

S.No. 5
21.5.14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Anupam- MHI for ratification of norms of licence AA no-3410037482 dt. 25-07-13.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Anupam- MHI. The firm's reply of dated 21-05-14 has been examined. The reply is incomplete. The firm may be asked to submit following information/clarificationm

1. The firm has mentioned at sr no 5 that that they have not received all the items for mfr of the export product. So they can not give export weight.
2. The firm to specify specific item no of import with quantity for spares.
3. The firm has not submitted SDL 11 item wise supported by the dimensional engg drawing.
4. Justification of quantity of import for item no. 13 is not available..
5. Final list final list of import/export after all the amendments.

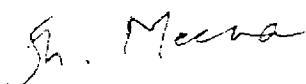
The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
16-06-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(62)/13-TSW(B) dated


19/6/2014



Sl. No. 6
12-9-14
22-5-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TS/1(6) Section

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510361725 dt 02-05-13

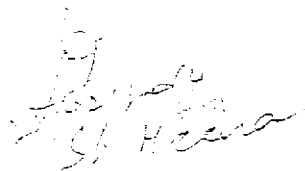
DES-I, DGFT may kindly refer to the above mentioned licence M/S Borg Warner. The firm's reply of dated 10-06-14 has been examined. The firm has not submitted reply to this office letter of dated 29-11-13. The firm has requested for considering ratification taking clue from some other AA. But it is observed from the information given earlier by the firm that there is cutting & machining in the manufacturing process. The specification of the export product is also not available. So the firm may again be asked to submit information sought vide this office letter of dated 29-11-13 to examine the request. The above issues with the approval of IA (KKT)


B.C. Nayak
Development Officer
09-07-14

DGFT, FTDO, DES-I

Deptt. of HI, UC No 3(S3) 13-TS/1 E]

dated


Sh. Harna

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of licence no 0510361728 dt 02-08-13

DES-I, DGFT may kindly refer to the above mentioned licence M/S Borg Warner. The firm may be asked to submit following information.

1. Specification of export product.
2. Sl no 4.53.11 of SCL (Calculation should be supported by Engg drawing & dimensions correlated in calculation).
3. Finished weight & net weight of the items proposed for import.
4. Schematic diagram of export product & placement of imported component.

B.C. Nayak
Development Officer
29-11-13

DGFT, FIDO, DES-I

Deptt. of HI, UC No 3/83/13-TSW(B)/144 dated

S No 7
Dt. 2.9.14

Standard Deficiency Letter

Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011; Website: <http://dgft.gov.in>

F.No.01/80/050/00442/AM14/DES-II // 28

Dated : / 3 08 2014

To

TIL LIMITED

517, B.T. Road,
Kolkata-700058 (W.B.)
Email anil.garg@tilindia.com

Subject: -Ratification of Norms in respect of Advance License No.0210194860 dated 27.09.2013 issued under para 4.7 of HBP (Vol I) – reg.

Meeting No.9/15

Dated: 22.07.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No 02/24/40/00094AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished
4. Weight of each Export Product.
5. *Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol I) separately for each product

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact*

use of components in the the export products(s).

Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10 Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight of components to be manufactured out of these imported materials wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12 Sheet layout diagram of the material indicating the wastage during blanking

13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14 Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc

2 Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.

3 It is not clear from the details given in application for the Advance Authorization mentioned above, to whether its is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG License, the following details may be provided:

- i) EPCG License number and date
- ii) CIF value of the license
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme
- iv) Custom Duty saved amount.
- v) Products to be manufactured
- vi) How EPCG license holder intends to discharge the EO against the EPCG license.

4. Any Information:- Information may please be provide a per DHI's UONo.10-TSW(B)
Dated 08.2014 (copy Enclosed).

5 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714**} and copy of the same must be endorsed to the technical authority mentioned below -

✓ Shri K.K. Tiwari, IA, DHI, Room.476, Udhog Bhavan, New Delhi-110011

Yours faithfully,

Qc6-1500
13/8

9/8/14
(Priya Ranjan)

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

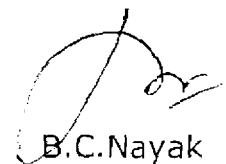
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TIL Limited for ratification of norms
of AA no 0210194860 dated 27-09-13.

DES-I, DGFT may kindly refer to the above mentioned AA on
the subject mentioned above. M/S TIL Limited has applied
for ratification of norms. The firm may be asked to submit
following information.

1. SI no 4,5 & 11 of SDL.
2. Calculation of requirement of welding material.(SI no 57)
3. Detail specification, write up & use of item no
36,37,39,40,42,43, 49 & 60.

The above issues with the approval of IA(KKT)


B.C.Nayak
Development Officer
06-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO

10

TSW(B)

dated

18/8/14

2

40/2016
13/8

1

Handwritten: 20.10
2-9-2014

STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: dgft.gov.in

F No 01/80/050/00079/AM15/DES-II/ 053

Dated: 20/10/14

To

M/s. Alstom Transport India Ltd.,
No 65/2, Level 03, 2nd Floor,
Block - C, Bagmane Laurel Building
Bagmane Tech Park CV Ramannagar,
Bangalore - 560093
(e-mail:)

Subject:- Ratification of the norms in respect of Advance Licence No.0710099232 dated 28.10.2013 issued under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/21/040/00636/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product

Components

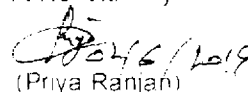
7. Technical characteristics / part numbers, if any.
 8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
 9. Bifurcated quantities of components to be accounted for in the resultant product and the
- Handwritten signature

requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import
 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
As per DHI UO No 3(32)/13-TSW(B)/19 dated 27.05.2014 is enclosed
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below
- Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext 265
e-mail: priya.ranjan@nic.in



Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for
ratification of norms of licence no 0710099232 dt 28-10-13

DES-I, DGFT may kindly refer to the above mentioned licence
of M/s Alstom Transport India. DGFT is requested to forward
complete application with all annexures along with ANF 4A &
copy of Advance Authorization to examine the request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
20-05-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(32)/13-TSW(B) (19) dated

22/5

[Signature]
[Signature]

S No 12
D/c 2.9.2014 Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: www.nic.in/eximpol

F.No 01/80/50/00030/AM15/DES-II D/c

Dated: 25.05.2014

To,

M/s. Sanden Vikas (India) Ltd.,
Plot No.65, Sector-27A,
Faridabad -121003 (Haryana).
Email:naveen@sandenvikas.com

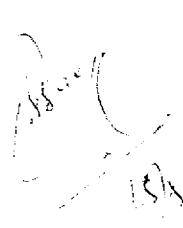
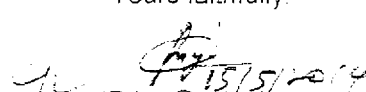
Subject:- Ratification of the norms in respect of Advance License No.0510371213 dated
18.11.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please find enclosed a copy of DIPP letter No. 12/60/2014-TSW(B)/35 dated 28.04.2014 requesting to this office to get information from firm for ratification of norms of subject advance authorization

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri S.K. Jain, DO, DIPP, Udyog Bhavan, New Delhi. Please ensure that the requisite details should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,



(Priya Ranjan)
Foreign Trade Development Officer
Tel.:23061562 Ext 265
E-mail: priya_ranjan@nic.in

712

35

DL 28-4-14

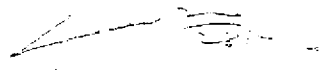
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/04/2014 - Case No. 19/3/80 (M/s Sanden Vikas (India) Ltd.)
(Advance Authorization No. 0510371213 dated 18.11.2013)

Firm may be asked to submit the following information:

1. Specific use of import item at Sl. No. 15 i.e. Copper Wire and basis for its quantity.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/60/2014-TSW/35 dated 28/4/2014

7

30/15
Dt. 02.09.2015

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/00055/AM15/DES-I/DES
To

Dated: 30.01.15

M/s. Dynamatic Technologies Ltd.,
11, Peenya Indl. Area
Turnkur Road, Bangalore - 560058
(e-mail: chalapahip@dynamatics.net)

Subject:- Ratification of the norms in respect of Advance Licence No.0710099970 dated 26.11.2013 obtained under Para 4.7 of HBP (Vol.I).

Shri

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/040/00275/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below**

Export Items

- 1 Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- 2 Detail technical note on manufacturing process including the relevant flow sheet
- 3 Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
- 4 Weight of each Export Product.
- 5 Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

- 6 Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

- 7 Technical characteristics / part numbers, if any.
- 8 Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
- 9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

✓

Raw Material / Consumables

- 10 Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
 - 11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 - 12 Sheet layout diagram of the material indicating the wastage during blanking
 - 13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 - 14 Weight of steel which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date
 - (ii) CIF value of the licence
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
As per enclosed (MSME) UO Note No 30(65)/2014-ME dated 18.06.2014.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
- Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No 23061562 Ext.265
e-mail: priya.ranjan@nic.in

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

8.11.13
CA 10-6-14X
CA 2-2-14

30(65)/14-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0710099970 dated 26.11.13 for M/s. Dynamatic technologies Ltd

DGFT has forwarded reply against the application for fixation of adhoc norms in respect of M/s. Dynamatic Technologies Ltd. vide ID note no 01/80/50/55 AM15/DES 1/41 dated 16.04.14 for fixation of input output norms.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detail technical note on manufacturing process including the relevant flow sheet
- Weight of each export product..
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC

22/2014
22/6

(K.S. Sodhi)
AD (ME)

Shri Priva Ranjan, FTDO, DGFT, Udvog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(65)/2014-ME dated 18.06.2014

20/6/14

Sh. Meera

Sl. No 15
20.2.14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Sl. No 3
20.2.14

30(65)/14 -ME

Subject: Fixation of Adhoc norms against advance authorisation no 0710099970 dated 26.11.13 for M/s. Dynamatic technologies Ltd

DGFT has forwarded reply against the application for fixation of adhoc norms in respect of M/s. Dynamatic Technologies Ltd. vide ID note no 01/80/50/55-AM15/DES I/41 dated 16.04.14 for fixation of input output norms.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product..
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC

20.2.14

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT, Udvog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(65)/2014-ME dated 18.06.2014

20/6/14
R. Meena

Shastri Bhawan, New Delhi-110 001

Dated, the 13th March, 2014

To

M/s. Helvoet Rubber and Plastic Technologies India Pvt. Ltd.,
Loni Kalbhor, Near Pune Central Railway,
Pune, Maharashtra - 412201

Subject: Advance Authorization Application from M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd. for the import of raw material against the export of MTS Bracket (Advance Authorization No. 3110061381 dated 05.12.2013).

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information.

1. Technical specifications, weight per piece, % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. MTS Bracket and Water Impeller may be furnished.
2. Technical specifications and specific chemical name along with foreign suppliers catalogue for i.e. Plastic Granules- TENAC EF 450 and Plastic Granules Fortron 6165 A4 BK to be imported.
3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the process is being reused or not? If not the reasons for the same may be furnished along with technical justification.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 (April -October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product, if feasible.

Yours faithfully,

(Signature)

(Dharam Vir)

Section Officer

Tele:- 2338 2575

Copy to: Ms. Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O M No. 01/80/050/449/AM-14/DES-I/1093 dated 21.01.2014]

(Signature)
18/3/2014
Sh. Meera

S No 27
24.4.2014

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या W-27/21/2014-IPHW
No.....

दिनांक 9.6.2014
Date.....

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8 ,Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification of norms of Advance Licence No. 0310762929 dated
23.12.2013 issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

Please refer to your application received from the O/o the DGFT on the subject mentioned
above .

2. You are requested to provide the following information to enable further processing
of the case:-

1. Details of export products
2. Usage of import items in the export product
3. Quantity of import items required for per unit of export product
4. Details of wastage, if any, in the manufacturing process and the justification for the same.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301303

23/4/2014
12/6

18/4/2014
56/85

प्रम. रंजन

Copy to:

Shri Priya Ranjan
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D.. No. 01/80/50/0039/AM 15/DES-1/103
dated 24.4.2014



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

S.No 30
dt. 02.09.14

Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/50/00018/AM15/DES-I/

Dated: 06.06.2014

To,

M/s Tata Hittachi Construction
Machinery Co. Ltd.,
Rupnarayanpur, Kharagpur,
Medenipur- 721301 (WB).
Email: tatahitachi@tatahitachi.co.in

Subject:- Ratification of the norms in respect of Advance License No 0210198498 dated
16.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please find enclosed a copy of DHI's UO Note No 3(53)/14-TSW(B)/14 dated 27.5.2014 requesting to this office to get information from the firm for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Sh.K.K. Tiwari, IA, DHI, Udhog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer

Tel: 23061562 Ext.265

E-mail: priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

8/20/12
24/5/14
24/6/14

Subject: Application of M/S Hitachi construction for ratification of norms of licence no 0210198498 dt 16-01-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Hitachi construction. The firm may be asked to submit following information/clarification.

1. Import item "Motor Oil" is at Sl. No. 3 & 7. The justification for the same.
2. The firm may clarify how Motor Oil is proposed to be imported in number when it is a liquid.
3. Complete specification and use of item no. 4, 16 & 17 of import.


B.C. Nayak
Development Officer
13-05-14

DES 2/1/63
28/5/14

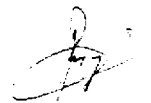
DGFT (FTDO., DES-I)

Deptt. of HI, UO No 3(53)/14-TSW(B)

(14)

dated

22/5


27/05/2014
Sh. BS

S No 31
22-9-2014

Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAVAN,
NEW DELHI-110011. Website: <http://dgft.gov.in>

F.No.01/80/50/00019/AM15/DES-I/

Dated 06-06-2014.

To,

M/s Tata Hittachi Construction
Machinery Co. Ltd.,
Rupnarayanpur, Kharagpur,
Medenipur- 721301 (WB).
Email: tatahitachi@tatahitachi.co.in

Subject:- Ratification of the norms in respect of Advance License No.0210198490 dated
16.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please find enclosed a copy of DHI's UO Note No.3(53)/14-TSW(B)/12 dated 27.5.2014 requesting to this office to get information from the firm for ratification of norms of subject advance authorization

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Sh.K.K. Tiwari, IA, DHI, Udhog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully

(Priya Ranjan)

Foreign Trade Development Officer
Tel. 23061562 Ext 265
E-mail: priya.ranjan@nic.in

File
C 25-4-44X
C 26-6-7412

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Hitachi construction for ratification of norms of licence no 0210198490 dt 16-01-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Hitachi construction. The firm may be asked to submit following information/clarification.

1. The firm may clarify how Motor Oil (item no. 15), Filter Oil (item no. 12) and Seal Oil (item no. 7) are proposed to be imported in number when these are liquid.
2. Complete specification and use of item no. 4 & 6 of import

DES-I/143
16-01-14

B.C.Nayak
Development Officer
13-05-14

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(53)/14-TSW(B)

12

dated

22/5/14

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22/5/14
Sh. B

SNO32

01-02-2014

Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN.
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/50/00020/AM15/DES-I/ 602

Dated: 06.02.2014.

To,

M/s. Tata Hittachi Construction
Machinery Co. Ltd.,
Rupnarayanpur, Kharagpur.
Medenipur- 721301 (WB)
Email: tatahitachi@tatahitachi.co.in

Subject:- Ratification of the norms in respect of Advance License No.0210198493 dated
16.01.2014 obtained under Para 4.7 of HBP (Vol.I)

Sir,

Please find enclosed a copy of DHI's UO Note No.3(53)/14-TSW(B)/13 dated 27.5.2014 requesting to this office to get information from firm for ratification of norms of subject advance authorization.

2 You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Sh.K.K. Tiwari, IA, DHI, Udhog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,

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[Handwritten signature]
(Priya Ranjan)

Foreign Trade Development Officer
Tel.:23061562 Ext.265
E-mail: priya.ranjan@nic.in

[Handwritten mark]

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Hitachi construction for ratification of norms of licence no 0210198493 dt 16-01-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Hitachi construction. The firm may be asked to submit following information/clarification.---

1. Import item "Motor Oil" is at Sl. No. 3 & 7. The justification for the same.
2. The firm may clarify how Motor Oil is proposed to be imported in number when it is a liquid.
3. Complete specification and use of item no. 11 of import.

B.C.Nayak
Development Officer
13-05-14

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(53)/14-TSW(B)

dated 22/5/14

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SNO34

M.02.09.2014

Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/50/00021/AM15/DES-I/-163

Dated: 02.06.2014

To,

M/s. Tata Hittachi Construction
Machinery Co. Ltd.,
Rupnarayanpur, Kharagpur,
Medenipur- 721301 (WB).
Email tatahitachi@tatahitachi.co.in

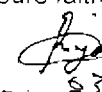
Subject:- Ratification of the norms in respect of Advance License No.0210198878 dated
16.01.2014 obtained under Para 4.7 of HBP (Vol I).

Sir,

Please find enclosed a copy of DHI's UO Note No.3(53)/14-TSW(B)/11 dated 27.5.2014 requesting to this office to get information from the firm for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Sh.K.K. Tiwari, IA, DHI, Udhog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,


92 (Priya Ranjan)
Foreign Trade Development Officer
Tel.:23061562 Ext 265
E-mail: priya.ranjan@nic.in

D/L

SF-NO. 69

dt 25-4-14

dt 10-6-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Hitachi construction for ratification of norms of licence no - 0210198878 dt 16-01-14
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Hitachi construction. The firm may be asked to submit following information/clarification.

1. Import item "Motor Oil" is at Sl. No. 3 & 7. The justification for the same.
2. The firm may clarify how Motor Oil is proposed to be imported in number when it is a liquid.
3. Complete specification and use of item no. 16, 17, 30 & 34 of import.



B.C. Nayak
Development Officer
13-05-14

DEC-2/14
28/5/14

DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(53)/14-TSW(B)

(11)

dated 22/5

27/05/14

Sy - 1/2000 BS

Office of the Deputy Commissioner
Micro, Small & Medium Enterprises
MTC/MSME/1/PIN/1100

S.No 35
Ref: J-CP/14

30.04.2014

Subject: Adv. Authorization of Input: Upto 4% under para 4.7 against advance authorization no 021019923 dated 23.03.14 in respect of M/s Hishiki Khl Manufacturing Company pvt ltd

DGFT has forwarded application vide UO note no 30/11012014-ME dated 25.04.2014 for advance authorization of Input: Upto 4% in respect of export product.

After going through the application, it is not further to ask certain information from the unit through DGFT. We may wish to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product catalogue, if any may also be furnished.
- Weight and number of each type of export product. Also details of items of export to be submitted.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence drawing. Rejection due to inspection is not to be accounted for.
- Wastage calculation for different export items to be submitted separately.

This issue with the approval of Director (ME)

(K. S. Sood)

Asstt Director (ME)

S. No. 40

dt 02.09-2014

Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/50/00050/AM15/DES-II 406

Dated: 03.06.2014.

To,

M/s. Tata Hittachi Construction
Machinery Co. Ltd.,
Rupnarayanpur, Kharagpur,
Medenipur- 721301 (WB).
Email: tatahitachi@tatahitachi.co.in

Subject:- Ratification of the norms in respect of Advance License No.0210200159 dated
18.02.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please find enclosed a copy of DHI's UO Note No.3(53)/14-TSW(B)/10 dated 27.5.2014 requesting to this office to get information from the firm for ratification of norms of subject advance authorization.

2 You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Sh.K.K. Tiwari, IA, DHI, Udhog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,

9/6/2014
(Priya Ranjan)

Foreign Trade Development Officer

Tel. 23061562 Ext.265

E-mail priya.ranjan@nic.in

D/L

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24 25-4-14
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Hitachi construction for ratification of norms of licence no - 0210200159 dt 18-02-14
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Hitachi construction. The firm may be asked to submit following information/clarification.

1. Import item "Motor Oil" is at Sl. No. 4 & 8. The justification for the same.
2. The firm may clarify how Motor Oil is proposed to be imported in number when it is a liquid.
3. Complete specification and use of item no. 19 of import.



B.C. Nayak
Development Officer
13-05-14

DES 2/165
22/5/14

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(53)/14-TSW(B) (20) dated 22/5/14



27/05/2014
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005700 dtd 18-02-14.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines . The firm may be asked to submit following information.

1. Specification of export product with catalogue.
2. The dimensions of plates like item no 21,28,37,38 etc.
3. The firm to give complete technical name with specification of items proposed for import in stead of part no. For example item no 11 and 13, 16 etc- LL FORM A, item no 22,23, 29 to 31,33 etc- weld in bush etc. Similarly HY-CYL is at item no 6 to 10. The firm to give specific use of items proposed for import with complete specification and not part number.

11/4/2014
15/5/2014

The above issues with the approval of competent Authority.

B.C.Nayak
Development Officer
07-05-14

DGFT (, FTDO, NC-I, DES- I)

Deptt. of HI, UO No 3(64)/13-TSW(B) 4 dated 13/5/2014

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005699 dtd 18-02-14.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines. The firm may be asked to submit following information.

1. Specification of export product with catalogue.
2. Item no 41 is in fraction with units in number. This needs clarification. The firm need to submit justification of quantity of import.
3. The dimensions of plates like item no 36 to 40 etc.
4. The firm to give complete technical name with specification of items proposed for import in stead of part no. For example item no 9 and 11- LL FORM A, item no 17 and 18, 21 and 22- weld in bush etc. Similarly HY-CYL is at item no 7,8, 47. The firm to give specific use of items proposed for import with complete specification and not part number.

The above issues with the approval of competent Authority.


B.C. Nayak
Development Officer
07-05-14

DGFT (, FTDO, NC-I, DES- I)

Deptt. of HI, UO No 3(64)/13-TSW(B) 3 dated 13/5/14

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(भारत सरकार)
विकास आ्युक्त (सूक्ष्म, लघु एवं मध्यम उद्यम) का कार्यालय
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय,
निर्माण भवन, (सातवीं मंजिल)
मौलाना आज़ाद रोड, नई दिल्ली-110011



सूक्ष्म, लघु एवं मध्यम उद्यम

(GOVERNMENT OF INDIA)
Office Of The Development Commissioner
(Micro, Small & Medium Enterprises)
Ministry Of Micro, Small & Medium
Enterprises
Nirman Bhavan, (South wing), 7th Floor,
Maulana Azad Road,
New Delhi- 110 011.

Ph. EPABX-23063800, 23063802-6, Extn- 2455

FAX: - (91-11)-23062215

No. 23(5)/2014-chem

dated 29.04.2014

To,
M/s Johsons Matthey (I) Pvt. Ltd.,
Plot No. 12, Sector -3,
IMT Manesar, Gurgaon-122050

Subject : Application for grant of advance license for manufacture of Automobile Exhaust
Catalyst of different sizes.

Adv. License No : 0510380000, 0510380001, 0510380002, 0510380003 and
0510380004 dated 21.02.2014.

Sir,

DGFT has forwarded above applications for fixation of norms under Para 4.7 of above advance license.

2. You have applied for following import items to manufacture the export product i.e. Automobile Exhaust
Catalyst of different sizes.

S.No.	Name of import item	Qty. applied per one piece of Export Product Automobile Exhaust Catalyst. Of different sizes.	Wastage claimed
1	Ceramic substrate	1	nil
2	Ammonium Metatungstate	As per the specific requirement + 6% approx	6%
3	Titanium Dioxide (TiO ₂ -WO ₃)	As per the specific requirement - 4% approx	4%
4	Ludox, AS40 (SiO ₂)	Ranging from 87-1164 gms	Not known
5	Vanadyl Oxalate Solution	Ranging from 232-475 gms	Not known

3. On preliminary examination of the applications, it is observed that unit has not provided sufficient details;
as such it may be difficult to offer the comments. To examine these cases in details, it is requested to provide
following information at the earliest please:

- Authentic technical literature catalogue in support of finished product and raw material requirement.
- Step-wise manufacturing process showing details of raw material charged, recovered and consumed in
each step of the manufacturing in terms of quantity.

P.T.O

- c) Percentage purity of the chemicals used in manufacturing process.
- d) Analytical reports of finished goods as well as for raw material.
- e) Step wise percentage of wastage involved for each item with proper justification
- f) Packing labels for each specified export product including trade mark and product name.
- g) Consumption data of imported and indigenous inputs used for manufacture of export product quantity-wise certified by CA/excise department for the last 2 years.

Sd/-

(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

Copy to: 1. Shri Priya Ranjan, Foreign Trade Development Officer, DGFT (DES-I Division) – w r t. their U.O. No. : 01/80/050/570-574/AM-14/DES-I/dated 07.03.2014 for information please
2. Assistant Director (Mech) O/o DC MSME- for information please.

Sd/-
जयप्रकाश पाठक

(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

✓

(भारत सरकार)
विकास आयुक्त (सूक्ष्म, लघु एवं मध्यम उद्यम) का कार्यालय
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय,
निर्माण भवन, (सातवीं मंजिल)
मौलाना आज़ाद रोड, नई दिल्ली-110011



सूक्ष्म, लघु एवं मध्यम उद्यम

(GOVERNMENT OF INDIA)
Office Of The Development Commissioner
(Micro, Small & Medium Enterprises)
Ministry Of Micro, Small & Medium
Enterprises
Nirman Bhavan, (South wing), 7th Floor,
Maulana Azad Road,
New Delhi- 110 011.

Ph. EPABX-23063800, 23063802-6, Extn- 2455

FAX: - (91-11)-23062215

No. 23(5)/2014-chem

dated 29.04.2014

To,
M/s Johsons Matthey (I) Pvt. Ltd.,
Plot No. 12, Sector -3,
IMT Manesar, Gurgaon-122050

Subject : Application for grant of advance license for manufacture of Automobile Exhaust
Catalyst of different sizes.

Adv. License No : 0510380000, 0510380001, 0510380002, 0510380003 and
051038004 dated 21.02.2014.

Sir,

DGFT has forwarded above applications for fixation of norms under Para 4.7 of above advance license

2. You have applied for following import items to manufacture the export product i.e. Automobile Exhaust
Catalyst of different sizes.

S.No.	Name of import item	Qty. applied per one piece of Export Product Automobile Exhaust Catalyst. Of different sizes.	Wastage claimed
1.	Ceramic substrate	1	nil
2.	Ammonium Metatungstate	As per the specific requirement + 6% approx	6%
3.	Titanium Dioxide (TiO ₂ -WO ₃)	As per the specific requirement - 4% approx	4%
4.	Ludox, AS40 (SiO ₂)	Ranging from 87-1164 gms	Not known
5.	Vanadyl Oxalate Solution	Ranging from 232-475 gms	Not known

3. On preliminary examination of the applications, it is observed that unit has not provided sufficient details;
as such it may be difficult to offer the comments. To examine these cases in details, it is requested to provide
following information at the earliest please:

- Authentic technical literature/catalogue in support of finished product and raw material requirement.
- Step-wise manufacturing process showing details of raw material charged, recovered and consumed in
each step of the manufacturing in terms of quantity.

P.T.O

- c) Percentage purity of the chemicals used in manufacturing process
- d) Analytical reports of finished goods as well as for raw material.
- e) Step wise percentage of wastage involved for each item with proper justification.
- f) Packing labels for each specified export product including trade mark and product name.
- g) Consumption data of imported and indigenous inputs used for manufacture of export product quantity-wise certified by CA excise department for the last 2 years.

(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

Copy to: 1. Shri Priya Ranjan, Foreign Trade Development Officer, DGFT (DES-I Division) – w.r.t.. their U.O. No. : 01/80/050/570-574/AM-14/DES-I/dated 07.03.2014 for information please.
2. Assistant Director (Mech) O/o DC MSME- for information please.

(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

(भारत सरकार)
विकास आयुक्त (सूक्ष्म, लघु एवं मध्यम उद्यम) का कार्यालय
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय,
निर्माण भवन, (सातवीं मंजिल)
मोलाना आज़ाद रोड, नई दिल्ली-110011



सूक्ष्म, लघु एवं मध्यम उद्यम

(GOVERNMENT OF INDIA)
Office Of The Development Commissioner
(Micro, Small & Medium Enterprises)
Ministry Of Micro, Small & Medium
Enterprises
Nirman Bhavan, (South wing), 7th Floor,
Maulana Azad Road,
New Delhi- 110 011.

Ph. EPABX-23063800, 23063802-6, Extn- 2455

FAX: - (91-11)-23062215

No. 23(5)/2014-chem

dated 29.04.2014

To,
M/s Johsons Matthey (I) Pvt. Ltd.,
Plot No. 12, Sector -3,
IMT Manesar, Gurgaon-122050

Subject : Application for grant of advance license for manufacture of Automobile Exhaust
Catalyst of different sizes.

Adv. License No : 0510380000, 0510380001, 0510380002, 0510380003 and
051038004 dated 21.02.2014.

Sir,

DGFT has forwarded above applications for fixation of norms under Para 4.7 of above advance license.

2. You have applied for following import items to manufacture the export product i.e. Automobile Exhaust Catalyst of different sizes.

S.No.	Name of import item	Qty. applied per one piece of Export Product Automobile Exhaust Catalyst. Of different sizes.	Wastage claimed
1.	Ceramic substrate	1	nil
2.	Ammonium Metatungstate	As per the specific requirement - 6% approx	6%
3.	Titanium Dioxide (TiO ₂ -WO ₃)	As per the specific requirement - 4% approx	4%
4.	Ludox AS40 (SiO ₂)	Ranging from 87-1164 gms	Not known
5.	Vanadyl Oxalate Solution	Ranging from 232-475 gms	Not known

3. On preliminary examination of the applications, it is observed that unit has not provided sufficient details; as such it may be difficult to offer the comments. To examine these cases in details, it is requested to provide following information at the earliest please:

- Authentic technical literature catalogue in support of finished product and raw material requirement
- Step-wise manufacturing process showing details of raw material charged, recovered and consumed in each step of the manufacturing in terms of quantity.

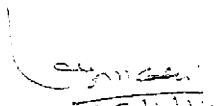
P.T.O

- c) Percentage purity of the chemicals used in manufacturing process.
- d) Analytical reports of finished goods as well as for raw material.
- e) Step wise percentage of wastage involved for each item with proper justification.
- f) Packing labels for each specified export product including trade mark and product name.
- g) Consumption data of imported and indigenous inputs used for manufacture of export product quantity-wise certified by CA/excise department for the last 2 years.


(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

- Copy to: 1. Shri Priya Ranjan, Foreign Trade Development Officer, DGFT (DES-I Division) – w.r t. their U.O. No. : 01/80/050/570-574/AM-14/DES-I/dated 07.03.2014 for information please.
2. Assistant Director (Mech) O/o DC MSME- for information please.


(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)



(भारत सरकार)
विकास आयुक्त (सूक्ष्म, लघु एवं मध्यम उद्यम) का कार्यालय
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय,
निर्माण भवन, (सूतबी मंजिल)
मौलाना आजाद रोड, नई दिल्ली-110017



सूक्ष्म, लघु एवं मध्यम उद्यम

(GOVERNMENT OF INDIA)
Office Of The Development Commissioner
(Micro, Small & Medium Enterprises)
Ministry Of Micro, Small & Medium
Enterprises
Nirman Bhavan, (South wing), 7th Floor,
Maulana Azad Road,
New Delhi- 110 011.

Ph. EPABX-23063800, 23063802-6, Extn- 2455

FAX: - (91-11)-23062215

No. 23(5)/2014-chem

dated 29.04.2014

To,
M/s Johsons Matthey (I) Pvt. Ltd.
Plot No. 12, Sector -3,
IMT Manesar, Gurgaon-122050

Subject : Application for grant of advance license for manufacture of Automobile Exhaust
Catalyst of different sizes.

Adv. License No : 0510380000, 0510380001, 0510380002, 0510380003 and
0510380004 dated 21.02.2014.

Sir,

DGFT has forwarded above applications for fixation of norms under Para 4.7 of above advance license.

2. You have applied for following import items to manufacture the export product i.e. Automobile Exhaust
Catalyst of different sizes.

S.No.	Name of import item	Qty. applied per one piece of Export Product Automobile Exhaust Catalyst. Of different sizes.	Wastage claimed
1.	Ceramic substrate	1	nil
2.	Ammonium Metatungstate	As per the specific requirement - 6% approx	6%
3.	Titanium Dioxide (TiO ₂ -WO ₃)	As per the specific requirement - 4% approx	4%
4.	Ludox, AS40 (SiO ₂)	Ranging from 87-1164 gms	Not known
5.	Vanadyl Oxalate Solution	Ranging from 232-475 gms	Not known

3. On preliminary examination of the applications, it is observed that unit has not provided sufficient details;
as such it may be difficult to offer the comments. To examine these cases in details, it is requested to provide
following information at the earliest please:

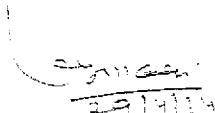
- Authentic technical literature/catalogue in support of finished product and raw material requirement.
- Step-wise manufacturing process showing details of raw material charged, recovered and consumed in
each step of the manufacturing in terms of quantity.

P.T.O

- c) Percentage purity of the chemicals used in manufacturing process
- d) Analytical reports of finished goods as well as for raw material
- e) Step wise percentage of wastage involved for each item with proper justification.
- f) Packing labels for each specified export product including trade mark and product name.
- g) Consumption data of imported and indigenous inputs used for manufacture of export product quantity-wise certified by CA/excise department for the last 2 years.


(जयप्रकाश पाठक)
सहायक निदेशक (रसायन)

- Copy to: 1. Shri Priya Ranjan, Foreign Trade Development Officer, DGFT (DES-I Division) – w.r.t. their U.O No. : 01/80/050/570-574/AM-14/DES-I/dated 07.03.2014 for information please.
2. Assistant Director (Mech) O/o DC MSME- for information please.


(जयप्रकाश पाठक)
सहायक निदेशक (रसायन)

(भारत सरकार)
विकास आयुक्त (सूक्ष्म, लघु एवं मध्यम उद्यम) का कार्यालय
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय,
निर्माण भवन, (सातवें मंजिल)
मौलाना आज़ाद रोड, नई दिल्ली-110011



सूक्ष्म, लघु एवं मध्यम उद्यम

(GOVERNMENT OF INDIA)
Office Of The Development Commissioner
(Micro, Small & Medium Entreprises)
Ministry Of Micro, Small & Medium
Entreprises
Nirman Bhavan, (South wing), 7th Floor,
Maulana Azad Road,
New Delhi- 110 011.

Ph. EPABX-23063800, 23063802-6, Extn- 2455

FAX: - (91-11)-23062215

No. 23(5)/2014-chem

dated 29.04.2014

To,
M/s Johsons Matthey (I) Pvt. Ltd.,
Plot No. 12, Sector -3,
IMT Manesar, Gurgaon-122050

Subject : Application for grant of advance license for manufacture of Automobile Exhaust
Catalyst of different sizes.

Adv. License No : 0510380000, 0510380001, 0510380002, 0510380003 and
0510380004 dated 21.02.2014.

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3. On preliminary examination of the applications, it is observed that unit has not provided sufficient details;
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following information at the earliest please;

- Authentic technical literature/catalogue in support of finished product and raw material requirement.
- Step-wise manufacturing process showing details of raw material charged, recovered and consumed in
each step of the manufacturing in terms of quantity

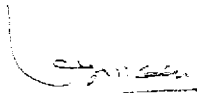
P.T.O

- c) Percentage purity of the chemicals used in manufacturing process.
- d) Analytical reports of finished goods as well as for raw material.
- e) Step wise percentage of wastage involved for each item with proper justification
- f) Packing labels for each specified export product including trade mark and product name.
- g) Consumption data of imported and indigenous inputs used for manufacture of export product quantity-wise certified by CA excise department for the last 2 years.


(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

Copy to: 1. Shri Priya Ranjan, Foreign Trade Development Officer, DGFT (DES-I Division) – w.r.t. their U.O. No. : 01/80/050/570-574/AM-14/DES-I/dated 07.03.2014 for information please.
2. Assistant Director (Mech) O/o DC MSME- for information please.


(जयप्रकाश पाठक)

सहायक निदेशक (रसायन)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F No.01/80/50/41/AM15/DES.I/ 1335

29.
S No 58
dt. 22.9.2014
Dated: 27/8/2014

To

M/s. Vijay Tanks & Vessels Limited
Vadodara-Ahemdabad,
Vadodra-391780
NH 8, Sankarda
(E mail: selvan@vijaytanks.com)

Subject: Ratification of the norms in respect of Advance Licence No. 3410039435 dated 06.03.2014 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 09/15 Date: 22.07.2014.

Sir,

Please refer to your letter dated 20.06.2014 on the above mentioned subject. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ✓ 4. Weight of each Export Product.
- ✓ 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix 11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

- J. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-
- (i) EPCG licence number and date
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information: As per enclosed copy of DIPP U.O.No..12/104/2014-TSW/68 dated 22.07.2014.

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

- Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion,
Room No.429A, Udyog Bhawan, New Delhi-110011. Ph. No. 23010221
Extn 3318. (I to N)

Yours faithfully,

Asseef
27/8

Priya Ranjan
27/8/14
(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
REGISTRATION ROOM No. 404, 4th Floor, UDYOG BHAWAN
New Delhi-110041 Website: dgt.gov.in

Sl. No. [Click here and type file number and sl no]/DI S-1/ [Click here and type Date]

[Click here and type Firm's Name]
[Click here and type Firm's Address]

Subject: Ratification of the norms in respect of Advance Licence No. [Click here and type Licence No] dated [Click here and type Licence Date] obtained under Section 4 of HBP (Vol I)
Meeting No. _____ Date: _____

Reference is made to above mentioned advance license forwarded by the RLA under their file No. [Click here and type RLA file No.] to this office for ratification of norms. The matter has been placed on the agenda of this matter. It is requested to furnish information / details only in the following format which has been tick marked below

1. ☐ Export value
2. ☐ Gross weight, technical specification and specific quantity both in terms of number of articles or weight, of each export product (Appendix 33 of current HBP refers)
3. ☐ Detailed technical note on manufacturing process including the relevant flow sheet
4. ☐ Basic technical drawings with dimension of each export product, Catalogue, if any may also be furnished
5. ☐ Detailed description of export product
Weight in terms of raw imported and indigenous input separately for each product for the purpose of material balancing. Net weight (Gross weight minus wastage) for each material and indigenous input in the export product may be indicated. Net weight along with value of raw imported input to be used in the resultant product and sought to be accounted for in the resultant product as other than the license, if any, may also be indicated
6. ☐ Material balance
Information about the inputs required per unit of the resultant product as per Sl No 1 of Appendix 33A appearing in current HBP (Vol I) separately for each product
7. ☐ Components
Detailed characteristics / part numbers, if any.
8. ☐ Assembly drawings / diagrams of the resultant product showing placement and exact use of the components of export products(s)
9. ☐ Detailed quantities of components to be accounted for in the resultant product and the value of the components as scores



2. **Manufacturer / Assembler**

3. **Raw material** - should give basic composition / recipe for those old of the time when it was used.

4. **Waste** - Information as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these proposed materials, wastages claimed at each stage of manufacturing with complete details to this, supported by documentary evidence/drawings etc.

5. **Blanking** - Attach layout diagram of the material indicating the wastage during blanking.
6. **Final Section** - Diagram of export product with calculation of raw material requirement and net weight of the Cable in Kg. per Km. Copy of relevant National / International standard or your data sheet may also be furnished.
7. **Grade of steel**, which requires imported welding material, giving break up of:
 - (a) Flat Plates / Sheets upto 30 mm thickness
 - (b) Flat Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - (c) Flat Plates / Sheets more than 70 mm thickness
 - (d) Pipes, rods, coils, bars, Bunds, Bars, Rods, Castings, Forging etc.

8. **History** - If the product was imported in the past and ratified by AIC (with or without exemption) or covered under a tariff item of covered under this application, a view of Public Notice No. 1/2007-11/16/17.

9. **It should be clear from the details given in application for the Advance Authorization mentioned above, as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:**

- (a) EPCG licence number and date
- (b) Nature of the licence
- (c) Whether this licence was issued under Zero duty or 3 per cent Scheme
- (d) Exemption duty saved amount
- (e) Amount to be paid by manufacturer
- (f) Whether the EPCG licence holder intends to discharge the E.C. against the EPCG licence

10. **Comments** - If any.

11. **Comments** - If any. The application form must be submitted within three weeks from the date of issue of this circular. The application may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 462, DGI, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 2616426/261446, Mobile: 9871178714] and copy of the same must be endorsed to the technical staff of DGI to be kept on file.

12. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
13. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
14. **Shri K.K. Pundia, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
15. **Mrs. Asha Nangia, Addl. Director, D/o Information & Technology, CGO. Complex, N.D. (G-1A), Ajaynagar, J.L.A., D/o C&PC, Shastri Bhawan, New Delhi.**



Yours faithfully

(Priya Ranjan)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/4 x: 265
E-mail: priya.ranjan@nic.in

A handwritten signature in black ink, consisting of a stylized 'P' followed by a horizontal line and a small upward stroke.

2078-21
2078-7-10

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22.07/2014 - Case No. 30/3/80 (M/s Vijay Tank & Vessels Limited)
(Advance Authorization No. 3410039435 dated 06.03.2014)

Reply submitted by the firm vide their letter dated 20th June, 2014 has been perused and they may be asked to submit the following information:

1. As per application, net weight of 2 Nos. of CoKe drums is 1140.252 MT, whereas, now the weight of two equipment has been indicated as 1107.985 MT and the same may be clarified.
2. List of import items and their quantities now indicated in material calculation sheet do not match with the list of import items and the same may be corrected.
3. No basis has been given for the wastage claimed on import items and quantity of welding consumables. Accordingly information in respect of Sl. No. 4, 5, 11 & 14 of Standard Deficiency Format, export product wise may be submitted.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/104/2014-TSW 68 dated 22.07/2014

52

SND GC
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WSC

Sf. no/60
29-9-2014

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0510381100 dated 6.3.2014 issued in favour of M/s. Magneti Marelli UM Electronics Systems Pvt. Ltd. Gurgaon.

Reference is invited to DGFT I.D. No. 01/80/050/65/AM15DES-1/42 dated 16.4.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Magneti Marelli UM Electronics Systems Pvt. Ltd. New Delhi for export of "Automobile Ignition lock for two wheeler."

2. The FOB value of export is Rs., 46,060,198.90 (US\$ 731,695.00) and CIF value of Import is Rs 23,039,099.00 (US\$ 365,991.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle.. This Department recommends ratification of norms of advance authorization as follows:

- i). Import item at S.No. 1-10, 13 : On net to net basis with accountability clause with
and 15 - 20 Nil wastage
- ii). Import item at S.No. 11, 12 & 14 As applied for by the party including 2% wastage

4. Since the export product pertains to the automobile sector, DGFT may seek the comments of concerned Ministry, if required.

(Asha Nangia)
Director
Tel. No.24301268

Shri. Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. W-27/18/2014-IPHW dated 22.8.2014

2. Meera

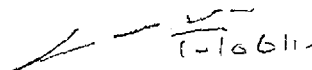
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/06/2014 - Case No. 55/3/80 (M/s Omega Icehill Pvt. Limited)
(Advance Authorization No. 0510381107 dated 06.03.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in Nos. also in addition to its weight.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/81/2014-TSW/96 dated 10/6/2014



S.NO 64
DF-2-9-14

11/03/14

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION (not sent)
(TSW Section)

Subject : **Advance Authorisation No. 0710102742 dated 10-03-2014**, in favor of
M/s Trelleborg Industrial Products India Pvt. Ltd., Bangalore.

Ref.. : DGFT U.O No.01//80/50/74/AM-15/DES-1/102 dated 24-04-2014

The case has been examined and the wastage claimed by the firm is reasonable on the basis of designs / photographs enclosed and manufacturing process involved. Accordingly the following norm is recommended :-

Export Item and Quantity : As per application (total weight – 65,156 Kg)

Item recommended for import :

S.NO	Description of the item	Quantity (Kgs)
1.	PA-66 30% GF Black Color, UL-94-VORate Grade : GRPA-630 B	21553.630
2.	Silicon Rubber TMC-8750 Black	39998.730
3.	On Flex S FR 50 A-3S1831 Deep Black	2583.360
4.	On Flex S FR 60 A-3S1846 Deep Black	7483.850

3/15/2014
3/15/2014

11/03/14

(NAND LAL)
SR. DEVELOPMENT OFFICER
07-08-2014

Ms. Priya Ranjan, FTDO
DGFT (DES-I)

Copy for information to :- Shri S.K. Jain, DO

13/8/14
Sh. B.S.

Department of Heavy Industry
TSW(B) Section

510374
24-5-14

Subject: Application of M/S Clyde Bergmann India for ratification of norms of licence no ~~3110034618 dtd 31-07-08~~

510374 Sub dt 27/04/14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Clyde Bergmann India. The firm may be asked to submit following information.

1. Catalogue/ write up of the export products along with specific use .
2. List of items covered under item no 7 of export.
3. Write up & use of item no 7,12,25,30,63 to 65,67, 78 to 80 of import along with placement in the export product.
4. Sl no 4,5 & 11 of SDL.

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
08-08-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3/104/CLYDE/14/TSW(B)dated

27/03/2014

R

27/03/2014
B. Nayak

S No 79
21.9.14

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F. No. 46011/106/2009-PE-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 21st August, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Guedel Airway. (Advance Authorization No. 0510388532 dated 10.06.2014)

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/000193/AM15/DES-I/555 dated 21.07.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

21.9.14
13/9/14

Item to be Exported	Quantity
Guedel Airway	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant HDPE / LDPE Granules	1.05 kg / kg content in the export product
2. ABS Resin / Granules	-do-
3. Medical Kraft Paper (Medical Grade GSM 100 $\pm$ 40%)	As per Packing Policy
4. Polyester Poly Laminate Film / Soft Blister Film	-do-

This issues with the approval of competent authority.

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

(Dharam Vir)
Section Officer
Tele:- 2338 2575

13/8/14
Sh. BS

D/L Sl. no. 137
dt 2-9-14

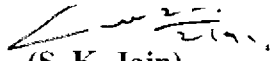
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 02/09/2014- Case No.25/12/80 (M/s MVS Engineering Limited) (Advance Authorization No. 0510389934 dated 24.07.2014)

Firm may be asked to submit the following information:

1. Use of 2 Nos. of Screw Compressors (import item No.1) in one Nitrogen Generator
2. Basis/justification for requirement of 6 Nos. of Air Separation Membrane (Import item No. 2) for manufacture of 1 No. of 1400 NM³/Hr. capacity Membrane type Nitrogen Generator of purity 95% , supported by documentary evidence.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/120/2014-TSW/131 dated 02/09/2014



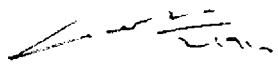
Sl. No. 132
24.07.14

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 02/09/2014 - Case No. 26/12/80 (M/s MVS Engineering Limited) (Advance Authorization No. 0510389933 dated 24.07.2014)

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/120/2014-TSW/132 dated 02/09/2013

✓

S NO 297
ATR-150
2-9-14
Office of the Development Commissioner
Micro small & medium Enterprises

S NO 297
2-9-14
Case No. ATR-150

MECHANICAL DIVISION

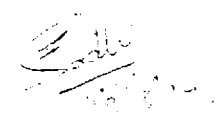
30(231)/2011-ME

Subject: Ratification of Norms in respect Aircraft Parts against advance authorization no 0710088185 dated 14.5.2012 in respect of M/s Pranita Engg Solutions Pvt Ltd.

As per the reply and as per advance authorization no. 0710084372 Dt:02.12.11 the norms may be fixed as follows:-

- Sno 1 of import item may be allowed as 20128.64 kg after affecting 15% recovery from scrap. (Details attached as annexure A).

This issue with the approval of Director (ME) .



(K.S.Sodhi)
AD (ME)

Shri Priva Ranjan.FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(231)/11-ME dated 19.08.2014

19/8/14

✓

19/8/14
Jm. BS

SL. NO	EXP.PRODUCT PART NAME	EXP.PRODUCT PART NUMBER	PO QTY	Co-related to approved lic no	RELEVANT IMPORT ITEM	Import QTY (a)	raw material input weight	Total RM weight in kgs	IMPORT PER EXPORT	Export unit qty wt	T
1	BRKT FUEL WHP	L28150317200PF	75	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	100 35 35.00	75	0.340	25.500	one block / one	0.025
2	BRKT FUEL WHP	L28150320200PF / L28150320201PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	160 45 35.00	86	0.710	61.060	one block / one piece	0.052
3	BRKT FEED THERMO P4	L26260497200PF	75	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	110 65 35.00	75	0.700	52.500	one block / one	0.024
4	FITTING	L52850107200PF	113	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	135 135 63.00	113	3.210	362.730	one block / one	0.233
5	FITTING	L52850008200PF	113	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	135 135 63.00	113	3.210	362.730	one block / one	0.255
6	SHIM STOP	L52950055200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	120 45 6.35	43	0.100	4.300	one block / one	0.028
7	PLATE SERRATED FWD	L52850080200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	320 170 10.00	43	1.520	65.360	one block / one	0.259
8	BRACKET ELEC	L57251591200PF	143	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	185 65 75.00	143	2.660	380.360	one block / one	0.170
9	BRACKET ELEC	L57251592200PF	143	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	185 90 75.00	143	3.500	500.500	one block / one	0.162
10	RIB FOR PROUL END FITTING	L57253832200PF / L57253832201PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	508 135 140.00	86	26.860	2311.680	one block / one piece	1.613
11	FOUR RIB FOR PPER	L57255018200PF / L57255018201PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	420 245 80.00	86	23.050	1982.300	one block / one piece	2.535
12	BRACKET SHAFT	L57452874200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	123 120 60.00	86	2.480	213.280	one block / one	0.124
13	FITTING END CAP	L57551806200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	145 100 40.00	86	1.620	139.320	one block / one	0.038
14	FITTING INRD FWD	L57551830200PF / L57551830201PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	320 110 100.00	86	9.860	847.960	one block / one piece	0.788
15	FITTING OUTSD FWD	L57551832200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	105 90 100.00	43	2.650	113.950	one block / one	0.200
16	FITTING AFT SPAR	L57551896200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	120 90 100.00	86	3.020	259.720	one block / one	0.302
17	FITTING IWD SPAR	L57551870200PF / L57551870201PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	90 130 90.00	86	2.950	253.700	one block / one piece	0.265
18	FWD FITTING SPAR	L57551871200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	130 80 100.00	86	2.910	250.260	one block / one	0.245
19	FITTING	L57551894200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	90 115 80.00	43	2.320	99.760	one block / one	0.331
20	FITTING FWD INBOARD	L57551895200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	90 85 80.00	43	1.710	73.530	one block / one	0.259
21	DIVE STOP	L57551911200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	70 35 25.00	86	0.170	14.620	one block / one	0.007
22	FITTING FWD INBD	L57551912200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	45 35 80.00	86	0.350	30.100	one block / one	0.032
	FITTING SPOILER	L57551917200PF		0710084372 Dt:02.12.11	AL -Plate ABM3-1029					one block	0.189

for BS

23	FITTING HOIST FWD	L57551923200PF	86	0710084372 Dt:02.12.11	175 175 55.00	86	4 720	405.920	one block	0.200	5 582	159.64
24	FITTING HOIST FWD	L57551924200PF	43	0710084372 Dt:02.12.11	225 80 90.00	43	4 540	195.220	one block	0.937	72 145	112.11
25	FITTING STRUT	L57551965200PF	77	0710084372 Dt:02.12.11	210 50 90.00	77	2 650	204.050	one block	0.046	1 997	60.43
26			43		150 45 90.00	43	1 700	73.100	one block			
27	FITTING FWD INBD	L57552000200PF	86	0710084372 Dt:02.12.11	90 135 80.00	86	2 720	233.920	one block	0.218	18 725	182.91
28	FITTING FWD INBD	L57552004200PF	86	0710084372 Dt:02.12.11	90 110 80.00	86	2 220	190.920	one block	0.177	15 257	149.31
29	STOP DOOR	L57552004200PF	86	0710084372 Dt:02.12.11	178 115 80.00	86	4 590	394.740	one block	0.425	36 515	304.29
30	SPIGOT PLATE	L57552005200PF	36	0710084372 Dt:02.12.11	50 50 10.00	36	0 070	6.020	one block	0.005	0 429	4.75
31	LINK	L57552126200PF	43	0710084372 Dt:02.12.11	100 45 12.00	43	0 150	6.450	one block	0.048	2 058	3.73
32	BRACKET	L57552139200PF	86	0710084372 Dt:02.12.11	250 150 60.00	86	6 300	541.800	one block	0.315	27 090	437.504
33	FITTING FWD SPAR	L57552218200PF	86	0710084372 Dt:02.12.11	130 100 60.00	86	2 180	187.480	one block	0.131	11 269	149.779
34	BRACKET STRUT	L57552306200PF	86	0710084372 Dt:02.12.11	55 90 60.00	86	1 110	95.480	one block	0.100	8 582	73.846
35	FITTING	L57554207200PF	86	0710084372 Dt:02.12.11	130 105 60.00	86	2 290	196.940	one block	0.206	17 749	152.312
36	FLAP DRIVE BRACKET	L57555176200PF	86	0710084372 Dt:02.12.11	115 165 75.00	86	3 980	342.280	one block	0.199	17 134	276.374
37	FITTING OUTBD AFT	L57556189200PF	86	0710084372 Dt:02.12.11	270 90 120.00	86	8 160	701.760	one block	0.357	30 685	570.414
38	BRACKET FUEL REFUEL	L57950130200PF	86	0710084372 Dt:02.12.11	155 45 63.00	86	1 230	105.780	one block	0.072	6 180	84.660
39	BRACKET FUEL REFUEL	L57950131200PF	86	0710084372 Dt:02.12.11	115 55 55.00	86	0 970	83.420	one block	0.255	21 956	52.245
40	BRACKET REFUEL	L57950132200PF	86	0710084372 Dt:02.12.11	120 55 63.00	86	1 150	99.760	one block	0.062	5 317	80.277
41	BRKT REFUEL	L57950134200PF	43	0710084372 Dt:02.12.11	65 55 35.00	43	0 330	15.050	one block	0.035	1 507	11.512
42	BRACKET FUEL REFUEL	L57950136200PF	43	0710084372 Dt:02.12.11	80 55 40.00	43	0 490	21.070	one block	0.044	1 807	16.288
43	BRACKET TIE ROD APU	L57950155200PF	43	0710084372 Dt:02.12.11	105 120 45.00	43	1 590	68.370	one block	0.199	8 574	50.826

7/19/14

John B.S.

44	BRACKET PIPE SUPPORT	L57950190200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	140	75	55.00	86	1.620	139.320	one block / one	0.046	4.173	117
	BRACKET PIPE SUPPORT	L57950191200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	140	75	55.00	86	1.620	139.320	one block / one	0.050	4.205	117
45	BRACKET HYD	L57951002200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	390	215	80.00	86	18.780	1615.080	one block / one	0.563	48.459	1331
47	BRACKET HYD	L57951067200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	200	132	80.00	86	5.620	483.320	one block / one	0.296	25.428	369
48	BRACKET HYD	L57951077200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	255	290	40.00	86	8.510	740.460	one block / one	0.344	29.609	604
49	HYD BRACKET	L57951089200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	200	100	25.00	43	1.320	56.760	one block / one	0.084	3.612	45
50	BRACKET HYD	L57951136200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	75	55	25.00	86	0.340	29.240	one block / one	0.034	2.920	22
51	BRACKET	L57951313200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	340	142	40.00	86	5.410	465.260	one block / one	0.254	21.810	375
52	BRACKET HYD	L57951338200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	162	159	50.00	86	4.330	372.380	one block / one	0.130	11.165	307
53	BRACKET HYD	L57951341200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	440	342	120.00	86	50.560	4348.160	one block / one	1.011	86.965	3622
54	BRACKET	L57951904200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	200	140	35.00	86	2.740	235.640	one block / one	0.192	16.472	188
55	BRACKET	L57951905200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	180	120	40.00	86	2.420	208.120	one block / one	0.194	16.644	162
56	BRACKET	L57951911200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	125	65	40.00	43	0.910	39.130	one block / one	0.082	3.522	30
57	ANGLE ROD -	L57951928200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	200	60	50.00	86	1.680	144.480	one block / one	0.101	8.669	115.4
58	BRACKET ANGLE	L57951929200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	180	105	35.00	86	1.650	141.900	one block / one	0.065	5.664	115.8
59	BRACKET ANGLE	L57951952200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	110	60	45.00	86	0.830	71.380	one block / one	0.070	6.000	55.5
60	BRACKET ANGLE	L57951953200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	75	55	40.00	86	0.460	39.580	one block / one	0.044	3.771	30.4
61	BRACKET	L57952010200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	170	145	60.00	86	4.140	356.040	one block / one	0.207	17.807	287.4
62	BRACKET	L57952012200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	292	68	40.00	86	2.220	190.920	one block / one	0.036	3.060	159.6
63	BRACKET TIE ROD APU	L57952089200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	80	110	45.00	43	1.110	47.730	one block / one	0.200	8.582	33.2
64	BRACKET HYD	L57952203200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	220	210	60.00	86	7.760	667.360	one block / one	0.078	6.675	561.59
65	BRKT FEEL WEIR	L28150315200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	100	35	35	43	0.340	14.620	one block / one	0.025	1.075	11.57
66	BRKT FEEL STRINGER	L28150316200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	110	35	35	86	0.380	32.680	one block / one	0.028	2.411	25.72
67	BRKT FEEL STRINGER	L28150316200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	125	35	35	86	0.430	36.980	one block / one	0.038	3.267	29.65
68	BRKT FEEL WEIR	L28150319200PF	86	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	100	35	35	86	0.343	29.498	one block / one	0.026	2.239	23.17
69	BRKT FEEL TIEROD ROD	L28250496200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	130	85	35	43	1.083	46.569	one block / one	0.034	1.452	38.34
70	THROAT STRAP	L57251580200PF	43	0710084372 Dt:02.12.11	AL -Plate ABM3-1029	230	25	10	43	0.161	6.923	one block / one	0.058	2.494	3.76
71	BRACE STRAP	L57253820200PF	86	0710084372 Dt:02.12.11	AL -Plate	580	40	12	86	0.780	67.080	one block / one	0.323	28.196	33.051
72	PACKER ROOT JOINT	L57253829200PF	86	0710084372 Dt:02.12.11	AL -Plate ABS5032A010	320	120	10	86	1.075	92.450	one block / one piece	0.325	27.962	54.815

Total import: 23433.11

Total exp: 1403.364

19/8/14

Sm. BS

S.No. 298
2-9-14

S.No. 298
2-9-14

Office of the Development Commissioner
Micro small & medium Enterprises

MECHANICAL DIVISION

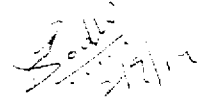
30(230)/2011-ME

Subject: Ratification of Norms in respect Aircraft Parts against advance authorization no 0710090071 dated 30.8.2012 in respect of M/s Pranita Engg Solutions Pvt Ltd

Norms may be fixed as follows:-

- Import of Sno 1 may be allowed 1998.54 kg after affecting 15% recovery from scrap.
- Import of Sno 2 may be allowed for 4379.59 kg after affecting 5% recovery from scrap. (Detailed calculations attached as Annexure-1).

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(230)/11-ME dated 02.09.2014



PRANITA ENGINEERING SOLUTIONS PVT. LIMITED lic 0710090071

SL NO	EXP. PRODUCT	QTY	co-related to Approved LIC No	RELEVANT IMPORT ITEM	Import QTY (a)	Imp unit qty wt	tol imp weight in kgs	IMPORT PER EXPORT	export unit qty wt	Total export wt	scrap after 15% recovery	Import allowed	Wastage
1	BRACKET GEAR BOX MFG L575-52391-200/201	50	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 140 140 90	50 nos	4.939	246.960	one block / one piece	0.346	17.400	199.211	212.511	1128.39%
2	BRACKET L575-52393-200	300	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 65 60 38	300 nos	0.415	124.488	one block/one piece	0.014	7.400	99.440	105.940	1325.86%
3	BRACKET-HYDRAULIC L575-51095-210	75	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 75 70 38	75 nos	0.559	41.895	one block / one piece	0.039	2.925	33.175	36.050	1132.46%
4	BRACKET-HYDRAULIC L575-51095-212	75	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 70 70 60	75 nos	0.686	51.450	one block / one piece	0.034	2.540	41.965	44.115	1630.00%
5	BRACKET-HYDRAULIC L575-51095-216	75	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 70 65 50	75 nos	0.637	47.775	one block / one piece	0.038	2.850	38.185	41.036	1339.87%
6	BRACKET-HYDRAULIC L575-51095-224	75	0710069986 Dt:11.02.10 0710084374 Dt:02.12.11	Aluminum alloy ABM3-1029 70 100 38	75 nos	0.745	55.860	one block / one piece	0.052	3.900	44.166	48.066	1132.46%
7	BRACKET L575-54587-200/201	50	0710084374 Dt:02.12.11	Aluminum alloy -ABM3-1029 120 60 60	50 nos	1.210	60.480	one block / one piece	0.109	5.450	46.776	52.226	858.27%
8	PLATE KEYHOLE T3 P10572-40003-200/201	900	0710084374 Dt:02.12.11 0710069986 Dt:11.02.10	Aluminum alloy L 97 150 90 12.7	900 nos	0.480	432.054	one block / one piece	0.071	63.900	312.931	376.831	489.72%
9	PLATE KEYHOLE T4 P10572-40005-200/201	900	0710084374 Dt:02.12.11 0710069986 Dt:11.02.10	Aluminum alloy L 97 150 90 12.7	900 nos	0.480	432.054	one block / six pieces	0.110	99.000	283.095	382.095	285.96%
10	SUPPORT BRACKET F57933617200/201	200	0710084374 Dt:02.12.11	Aluminum alloy L97 25 150 160	100	0.840	84.000	one block/two pieces	0.134	26.800	120.020	146.820	447.84%
11	PACKER F575118700/201	200	0710081631 Dt:22.08.11	Aluminum plate ABM3-1029 17651 75 75 10	200	0.16	31.500	one block / one piece	0.04	7.800	20.145	27.945	258.27%
												1474.635	

2

12	SLEEVE BEARING PID575-40037-200	920	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	60 meter	2.720	2502.755	one block / one piece	0.190	174.800	2711.558	2386.358	1265.19%
13	SLEEVE BEARING PID575-40037-202	155	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	10 meter	2.691	417.126	one block / one piece	0.161	24.964	372.562	397.517	1492.94%
14	NUT RING OUTER PID575-40038-200	750	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	15 meter	0.960	726.531	one block/one piece	0.028	43.500	646.870	1592.379	1491.68%
15	NUT RING OUTER PID575-40038-202	500	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	10 meter	0.834	417.126	one block/one piece	0.058	29.000	398.120	397.720	1271.45%
16	NUT RING OUTER PID575-40039-200	750	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	15 meter	0.601	450.450	one block/one piece	0.030	22.714	406.350	429.063	1789.02%
17	NUT RING OUTER PID575-40039-202	750	0710084374 Dt:02.12.11	Stainless Steel bar S 80 FHT Dia 82.50 mm (3.25 inches)	15 meter	0.336	238.676	one block/one piece	0.024	18.150	256.459	284.650	1468.29%
18	SPACER PID284-50014-200	60	0710084374 Dt:02.12.11	BSL111 Aluminum bar Dia 152.4 mm (6 inches)	12 meter	10.219	613.160	one block/one piece	0.307	18.420	505.529	523.949	2744.48%
19	VALVE PIA284-40012-200	3000	0710084374 Dt:02.12.11	Stainless Steel Bar S80 FHT Dia 5/16 inches	120 meters	0.015	46.247	one block/two pieces	0.003	9.392	35.013	44.405	372.81%
20	VALVE BODY PIA284-40000-200	1000	0710084374 Dt:02.12.11	Stainless Steel Bar S80 FHT Dia 7/8 inches	50 meters	0.151	151.292	one block/two pieces	0.030	30.000	115.228	145.228	384.09%

Total wt of Aluminium in kgs 2221.876 export tot wt 258.395

Total wt of Steel in kgs 5010.204 export tot wt 352.511

length=0.14meter, width =0.14 meter, height=0.09meter

length x width x height x qty x density(kgm3)

0.14*0.14*0.09*50*2800

246.96

sample calculation for Steel

sl. No.12
pi x radius x radius x qty x density(kgm3)
22*0.0825*0.0825*60*7800/7*4

total imp weight =>

2502.76

REV. 300
2/9/2006

Sl. No. 24
24.9.2.2/3

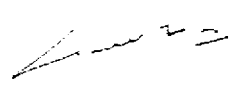
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 23/07/2013 - Case No. 23/26/80 (M/s The PSK Engineering Pvt. Limited) (Advance Authorization No.0710092968 dated 08.01.2013)

Reply submitted by the firm is not complete and they may again be asked to submit the following information:

1. Quantities of each export product in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/21/2013-TSW/24 dated 23/07/2013



S. No 304
A/R-42
2.9.14

S. No. 304
Cec. No. A/R-42
2.9.14
2.9.14

Office of the Development Commissioner
Micro small & Medium Enterprises
MECHANICAL DIVISION

30(81)/2013-ME

Subject: Fixation of Adhoc norms for export product Finished Transmission Components for Vehicle against advance authorisation no 0510365514 dated 13.9.2013 for M/s. Graziano Transmission India Pvt Ltd.

The norms may be fixed as follows:-

- Import may be allowed as applied on net to net basis with nil wastage and accountability clause.

This issues with the approval of Director (ME) for taking a view by NC

(K S Sodhi)
Asst Dir(ME)

Shri Priya Ranjan, FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) UO no 30(81)/14-ME dtd 01.08.14

Received on 05/8/14

05/8/14

Dr. Meena

Department of Industrial Policy & Promotion
(TSW)

Handwritten notes in the top right corner, including "A/R-49" and "Advance Authorization No. 0710098974 dated 14.10.2013".

NC Meeting dated 02/09/2014 - Case No. A/R-49 (M/s. Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710098974 dated 14.10.2013)

Firm may be asked to submit the following information:

1. Information in respect of item at Sl. No. 12 of Standard Deficiency Format, during notching operation for the manufacture of Molybdenum Evaporation Boats.
2. Use of Molybdenum scarp generated during the manufacture of Molybdenum Evaporation Boat and if it is sold as scrap, its sale price supported by document evidence .

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/120/2014-TSW/49-A/R dated 02/09/2014

Handwritten signature or mark at the bottom center of the page.

Department of Industrial Policy & Promotion
(TSW)

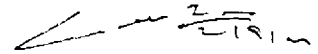
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21-5-14

NC Meeting dated 02/09/2014 - Case No. A/R-63 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310762323 dated 18.12.2013)

Firm may be asked to submit the following information:

1. Details of import item at Sl. No.12 namely, "Refractory material Pyrostop Superthem" and basis for its quantity of 10764 Nos. .

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/120/2014-TSW/63-A/R dated 02/09/2014



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: <http://dgft.gov.in>

F No.01/80/50/00533/AM13/DES-II /1.7.2

Dated 13.08.2014

To.

M/s. Rangsons Electronics Pvt. Ltd.,
Plot No.347, D1 & D2, KIADB,
Electronic City, Hebbal Industrial Area,
Mysore - 570 016.
Email: info@rangsons.com

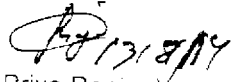
Subject:- Ratification of the norms in respect of Advance License No.0710074552 dated
01.10.2010 obtained under Para 4.7 of HBP (Vol.I).

Sir,

as per 1. Please refer to your email dated 7.8.2014 requesting for reconsideration of norms of above mentioned advance authorization. It is informed that you have not provided information to DEIT desired vide their letter dated 2.1.2014 (copy enclosed) for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within 15 days from the date of issue of this letter with a copy marked to the concerned technical authority i.e. MS Asha Nangia, Director, DEIT, Electronics Niketan, 06 CGO Complex, New Delhi-110003. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

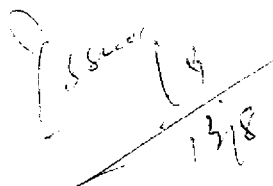
Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer

Tel. 23061562 Ext 265

E-mail priya.ranjan@nic.in


13/8



S NO 315
C-12
27.8.14
Office of the Development Commissioner
Micro small & Medium Enterprises
MECHANICAL DIVISION

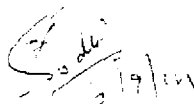
S. NO 315
C-12
27.8.14

30(112)/2014-ME

Subject: Fixation of norms 100% EOU of M/s Tyco Electronics

Electrical and Electronics department has forwarded letter for fixation of subject norms of M/s Tyco Electronics. The process was inspected by MSME DI Bangalore and they have attached their report. E&E division has recommended fixation of norms as per report of MSME DI Bangalore.

Norms may be fixed as per report of MSME DI Bangalore. This issues with the approval of Director (ME) and JDC (E&E).


(K S Sodhi)
Asst Dir(ME)

Shri Priva Ranjan, FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) UO no 30(112)/14-ME dtd 02.09.14

✓

Government of India
Ministry of Micro Small and Medium Enterprises
Office of Development Commissioner
(Micro, Small & Medium Enterprises)
Electrical & Electronics Division

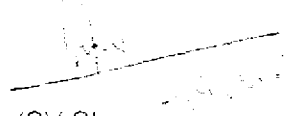
Nirman Bhawan, New Delhi

Sub: Fixation of Scrap/Wastage Norms 100% (EOU) of M/s Tyco Electronics Corporation India Pvt. Ltd. : reg....

Please refer to I.D. No. 01/80/162/00361/AM14/DES-I dt 12.08.2014 from Ministry of Commerce and Industry, Directorate General of Foreign Trade (DGFT), Udyog Bhawan, New Delhi regarding above subject, forwarding therewith letter from M/s TE Connectivity Corporation India Pvt Ltd. and valuation report on percentage of scrap based on inspection by MSME-DI Bangalore.

In this regard, it is to submit that this division agrees with the above valuation report by MSME-DI, Bangalore. DGFT letter with all attachments is forwarded herewith for your necessary action please

This issues with the approval of JDC (E&E)


(SV Sharma)
Director (E&E)

Encl : As above

Director (Mechanical)

No. 31(2)/IL/2013/E&E

Dated 2, 09.2014



S NO 316
dt- 2.9.14
EC

S. no. 316
dt 29-7-14
H. H. H. H.

Shastri Bhawan, New Delhi-110 001
Dated, the 2nd July, 2014

OFFICE MEMORANDUM

Subject : Description of the export items does not tally with the description given in the
DEPB rate Schedule – case of M/s. Man Force Trucks Pvt. Ltd., Pune.

The undersigned is directed to refer to DGFT U.O. No. 01/80/162/00031/AM15/DES-I/61 dated 16.04.2014 on the subject mentioned above. The proposal has been examined in this Department. The description of export products in Shipping Bills are not matching with Plastic Products at S.No.63/140. In addition, the export item 'Bumper' which is a automotive part can not have the same composition as in S.No.63/140 being a glass fibre reinforced plastic product. O/o DGFT may take view accordingly.

2. This issues with the approval of competent authority.

M^s Priya Ranjan
FTDO, (DES-I).
O/o DGFT, Udyog Bhawan
New Delhi- 110001

(Dharam Vir)
Section Officer
Tele:- 2338 2575

dt 01/8/14

H. H. H. H.

S No 318
C-773
2.9.14

F.No. 7/80/2010-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion

Sl. No. 318
Case No C-773
2.9.14
2.9.14

Udyog Bhawan, New Delhi
Dated, the 8th August, 2014

OFFICE MEMORANDUM

Sub: Application from M/s. Metal Closures Pvt. Ltd. for modification of SION at Sl. No. C-773

Ref: DGFT I.D. No. 01/80/162/00454/AM13/DES-I/5786 dated 11/07/2014

EEPC had forwarded a representation in August, 2012 from M/s Metal closures Pvt. Ltd, Bangalore & M/s Sherton Metropak Private Limited, Bangalore for modification of SION C-773 and our recommendations on the proposal(copy enclosed) were considered in the Norms Committee meeting held on 4th March, 2014 wherein committee observed that the production and consumption data for three years has been submitted for two firms only whereas for amendment of SION, the production and consumption data is required from at least three different units and accordingly EEPC was requested to submit the production and consumption data duly certified by Central Excise for the preceding three years for at least three units.

Now EEPC has forwarded production and consumption data for the preceding three years from the third unit, namely, M/s Crown Closures Pvt. Ltd., Nashik. As per the details (certified by CE authorities and Chartered Accountant), consumption details for coating materials are as under:

Manufacturer	M/s Crown Closures Pvt. Ltd., Nashik		
Year	2009-10	2010-11	2011-12
Consumption of Coating materials (per 1000 Lug Caps)	521 gms.	528 gms.	587 gms.
CIF Value of coating materials in terms of FOB value of exports	14.82 %	10.8 %	12.8 %

Keeping above in view, it is reiterated that, there is a need for increase in the quantity of coating materials and accordingly, this office recommends for increase in the quantity of coating materials from Sl. No. 3 to 6 of existing SION C-773, from 5 % to 10 %.

This may be placed before the Norms Committee for consideration and approval as deemed fit.

(S. K. Jain)
Development Officer
Tel: 011-23063166

To
Directorate General of Foreign Trade
(Sh. Priya Ranjan, FTDO, DES-I)
Udyog Bhawan, New Delhi

10(I)

**Department of Industrial Policy & Promotion
(Technical Support Wing)**

**Sub: Application from M/s. Metal Closures Pvt. Ltd. for modification of SION at
Sl. No. C-773**

Ref: DGFT L.D. No. 01/80/162/454/AM13/DES-I/905 dated 4/10/2012

EEPC have forwarded representation from M/s Metal closures Pvt. Ltd, Bangalore & M/s Sherton Metropak Private Limited. Bangalore for modification of SION C-773.

The existing SION is as under:

Export Item		Import Items			
Description	Quantity	Description		Quantity	
Lug Cap whether printed or plain (a) with Internal Coating Lined with PVC compound and (b) External Coating.	1 kg	1.	Prime Quality Electrolytic Tin Plate (ETP)	1.30 Kg /Kg content in the Export Product	
		2.	PVC Lining Compound	1.05 kg/kg content in the Export Product	
		3.	Primer Lacquer for internal base coat	CIF value of import items from SI No.3 to 6 is restricted upto 5 % of FOB value of exports.	
		4.	Adhesive Lacquer for internal coat		
		5.	External base coat-white or Gold		
		6.	Varnish		
Note: In case the Lug Cap is printed, an additional input will be allowed as under:- <u>Sl. No. Description Quantity</u> 7. Printing inks CIF value of import item No.7 is restricted upto 1 % of FOB value of exports.					

In representation, it has been stated that during Lug manufacturing process, Tin Sheets are coated and printed before punching and therefore, wastage of coating and printing materials is practically the same as on ETP sheets. Firms has therefore, requested for increase in the quantity of import items (coating materials and printing inks) from Sl. No 3 to 7.

Both the firms were earlier asked to submit the following information to consider their request for increase in the quantities of Coating materials and printing ink:

1. Production of different sizes of Lug caps and corresponding consumption of coating materials and printing inks during the last three years duly certified by the Central Excise authorities (both in terms of quantity and Value).
2. Fob value of exports of different sizes of Lug caps and value of coating materials and printing inks consumed therein during the last three years duly certified by a Chartered Accountant.

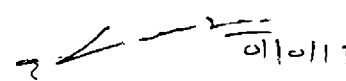
As per the details received from the firms (certified by CE authorities and Chartered Accountant), consumption details are as under:

Manufacturer	M/s Metal Closures Pvt limited		
Year	2009-10	2010-11	20-11-12
Consumption of Coating materials (per 1000 Lug Caps)	976 gms.	919 gms.	816 gms.
CIF Value of coating materials in terms of FOB value of exports	13.2 %	11.2 %	10.2 %

Manufacturer	M/s Shetron Metropak Pvt limited		
Year	2009-10	2010-11	20-11-12
Consumption of Coating materials (per 1000 Lug Caps)	1080 gms.	1080 gms.	1083 gms.
CIF Value of coating materials in terms of FOB value of exports	18.2 %	16.7 %	19.4 %

As per the present SION, coating materials are allowed upto 5 % of FOB value of exports. As per the C.Excise and CA certified details received from both the above main manufacturers of the product, there is a need for increase in the quantity of coating materials and accordingly, this office recommends for increase in the quantity of coating materials from Sl No. 3 to 6 of existing SION C-773, from 5 % to 10 %.

This may be placed before the Norms Committee for consideration and approval as deemed fit.


(Sushil Kumar Jain)
Development Officer

DGFT(Shri K. C. Raju, FTDO, DES I)
DIPP U.O.No.7/80/2010-TSW/ dated 01.01.2013

2 



TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.

Subject:- Ratification of the norms in respect of Advance Licence No. dated
obtained under Para 4.7 of HBP (Vol.I).

Meeting No. Date:

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
 - ✓ 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
 2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
 3. **Sh. K.K. Funda, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
 4. **Ms. Asha Nangia, Addl. Director, D/o Information & Technology, CGO, Complex, N.D.**
 5. **Shri A.K. Aggarwal, Jt.I.A., D/o C&PC, Shastri Bhavan, New Delhi**

Yours faithfully,

(Priya Ranjan)
 FOREIGN TRADE DEVELOPMENT OFFICER
 FOR DIRECTOR GENERAL OF FOREIGN TRADE
 Tel: 011-23061562/Ext.265
 E-mail: priya.ranjan@nic.in